BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Execution Application No. 04/2024
In Original Application No. 512/2018
WITH M.A. No. 09/2024
In Original Application No. 512/2018

Shailesh Singh S/o Mr. Babu Singh — Applicant

Versus

State of UP & Ors. — Respondent(s)

Bharat Banavalikar — Applicant in EA

INDEX

Sl. No.	**Particulars**	**Page No.**
1.	Reply on behalf of Chhattisgarh Environment Conservation Board along with supporting affidavit	1-7
2.	**ANNEXURE R-1** A true copy of the letter dated 01.07.2024 to Shri Tarun Darbari, WM III Division, CPCB in compliance with the order in O.A. No. 512/2019, along with the detailed Action Plan for Enforcement of E-waste Rules under the E-Waste (Management) Rules, 2022.	8-48
9.	Vakalatnama	49

FILED BY:

Mr. ABHINAY SHARMA
Advocate for CECB
H-29, First Floor,
Jangpura Extension,
New Delhi – 110014
Mob. No.: 9899272882
Email: admin@aslpartners.in

Dated:15.07.2024

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Execution Application No. 04/2024
In Original Application No. 512/2018
WITH M.A. No. 09/2024
In Original Application No. 512/2018

Shailesh Singh S/o Mr. Babu Singh — Applicant

Versus

State of UP & Ors. — Respondent(s)

Bharat Banavalikar — Applicant in EA

REPLY ON BEHALF OF CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

1. At the outset, it is submitted that the present reply is being filed on behalf of the Chhattisgarh Environment Conservation Board (hereinafter referred to as "CECB").
2. The captioned matter was listed before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, on 16.05.2024. During the proceedings, an order was issued directing the States and Union Territories (UTs) whose responses were pending regarding E-waste management to submit their replies within two weeks. These replies were to be sent in advance to the Counsel for the Central Pollution Control Board (CPCB). Furthermore, the Counsel for CPCB was instructed to compile the received information into a tabulated format and present it before the Tribunal, indicating the compliance status of each State and UT.

SUBMISSIONS ON BEHALF OF CECB:

3. In compliance with the directions contained in the Order dated 16.05.2024 issued by the Hon'ble NGT, the CECB has undertaken all necessary measures and formulated a comprehensive Action Plan for the Enforcement of E-waste Rules. Subsequently, in adherence to the Order,

the CECB sent a letter dated 01.07.2024 to Shri Tarun Darbari, WM III Division, CPCB, enclosing the Action Plan for the Enforcement of E-waste Rules as stipulated under the E-Waste (Management) Rules, 2022.

A true copy of the letter dated 01.07.2024 to Shri Tarun Darbari, WM III Division, CPCB in compliance with the order in O.A. No. 512/2019, along with the detailed Action Plan for Enforcement of E-waste Rules under the E-Waste (Management) Rules, 2022, is marked and annexed herewith as **ANNEXURE R-1.**

4. The letter dated 01.07.2024 to the CPCB comprises the following detailed information:

   A. **Part I: Action Plan for Enforcement of E-Waste Rules (Time Period October 2023 to March 31, 2024)**: It outlines several challenges and activities concerning:

      a) Inventorization of e-waste generation;
      b) Identification of Producers who have not registered at the EPR Portal;
      c) Verification of facilities of recyclers for their infrastructure and records;
      d) Checking informal trading, dismantling, and recycling of waste;
      e) Facilitating the collection and disposal of e-waste;
      f) Governance framework for monitoring compliance;
      g) Capacity building at district/State/PCB levels;
      h) Formulating and executing an IEC Plan;
      i) Strengthening the system of enforcement.

   B. In respect of the abovementioned points, the following submissions are made by CECB:

      a) The CECB conducted an Inventorization of E-Waste on 12.05.2016 by M/S IRG South Asia Pvt. Ltd, New Delhi and

submitted the report to CPCB. As per the annual report estimated e-waste quantity in the year 2022-2023 in Chattisgarh is 242.76 MT/Year.

b) The CECB identified 13 EPR Portals in the State of Chhattisgarh.

c) The CECB identified two recyclers and dismantlers, and all recyclers are inspected regularly.

d) The CECB continuously monitors informal trading of e-waste.

e) CECB has issued authorization to 2 Recyclers/Dismantler and 1 collection centre closed.

f) A workshop on "Awareness on Environment Hazard of E-waste" was conducted from 17.09.2018 to 20.09.2018, and a one-day training program related to e-waste and the implementation of the District Environmental Plan was held.

g) The compliance status of the E-waste Management Rules 2016 was submitted to CPCB on 11.03.2024. An annual report is regularly submitted to CPCB.

C. **Part II: Compliance with Hon'ble NGT Order dated 15.01.2021**: This order required all State PCBs/PCCs to identify hotspots in collaboration with District Administration and ensure safe disposal at the nearest Treatment, Storage, and Disposal Facilities (TSDFs). The CECB reported that no e-waste hotspots were identified in Chhattisgarh.

D. **Part III: Compliance with directions dated 06.09.2022**: The following directions were given;

a) To Setting up a robust legal mechanism for surveillance of illegal/informal processing of e-waste;

b) To Carry out random inspections for auditing e-waste dismantling and recycling units;

c) To Carry out Monitoring compliance of EPR Authorization Producers;
d) To Implementing the Action Plan issued in OA No. 512 of 2018 by the Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016;
e) To Conduct awareness programs for stakeholders.

E. In respect of the abovementioned points, the following submissions are made by CECB:

a) Regular inspections are being conducted by CECB. No illegal recyclers/refurbishers were found operating.
b) The CECB submits quarterly E-Waste reports to CPCB.
c) The CECB publishes advertisements in various newspapers in vernacular languages to carry out awareness programs.

F. **Compliance with Directions Dated 30.01.2024**: A letter was sent to Shri Tarun Darbari, Scientist 'E', WM III Division, CPCB, dated 11.03.2024, detailing actions taken in compliance with CPCB's directions dated 06.09.2022 regarding informal e-waste activities, verification of authorized dismantlers/recyclers, and mass awareness drives under E-Waste (Management) Rules, 2023. Information included in the letter:
a) An updated list of entities engaged in e-waste generation, recycling, and refurbishing, annexed as Annexure-1.
b) A notice issued to M/s Y.P. Enterprises, beside police chowki, Sanjay Market, Jagdalpur, vide letter no. 2124 dated 02.02.2024, to obtain registration, annexed as Annexure-2.
c) Verification details of e-waste recyclers and refurbishers, including GPS locations, tagged photos/videos, waste categories, installed machinery, actual production capacity, etc., sent to the CPCB and annexed as Annexure-3.
d) Copies of advertisements published in vernacular languages, annexed as Annexure-4.

G. **Order Dated 23.01.2023 by Hon'ble NGT in O.A. 180/2021- Mukul Kumar v. State of Uttar Pradesh and Ors** : A one-day training workshop on the implementation of the "District Environmental Plan" was organized by the Environment Protection Board on 20.12.2023 at the Chhattisgarh Academy of Administration, Nimnora, Raipur. The minutes of the workshop, along with photographs, are annexed with the letter dated 05.01.2024 sent to the Under Secretary, Chhattisgarh Government, Housing and Environment Department, Ministry, Mahanadi Bhawan, Nava Raipur Atal Nagar, Raipur (Chhattisgarh).

5. Hence, the present reply is being submitted for the kind perusal of this Hon'ble Tribunal. This Hon'ble Tribunal may, therefore, take the present reply on record and pass any appropriate order(s) that it may deem fit, which will be complied with by CECB.

FILED BY:

Mr. ABHINAY SHARMA
Advocate for CECB
H-29, First Floor,
Jangpura Extension,
New Delhi – 110014
Mob. No.: 9899272882
Email: admin@aslpartners.in

Dated:15.07.2024

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Execution Application No. 04/2024
In Original Application No. 512/2018
WITH M.A. No. 09/2024
In Original Application No. 512/2018

Shailesh Singh S/o Mr. Babu Singh — Applicant

Versus

State of UP &Ors. — Respondent(s)

Bharat Banavalikar — Applicant in EA

I, Mr Shitesh Kumar Verma, S/o Late Shri C.R. Verma, Aged about 53 years, Authorised Representative of Chhattisgarh Environment Conservation Board, Paryavas Bhawan, North Block, Sector-19, Nava Raipur Atal Nagar, District-Raipur (C.G.) do hereby solemnly affirm and state as under:

1. That I am the Authorized Representative of Chhattisgarh Environment Conservation Board in the present matter and am well conversant with the facts of the present case and competent to affirm this affidavit.
2. That I have read and understood the contents of the accompanying Reply which has been drafted under my instructions and state that the contents of the same are true and correct to my knowledge based on the records maintained by me.
3. The contents of the accompanying Reply have been explained to me in vernacular.

08 JUL 2024

DEPONENT

Chief Chemist
C.G. Environment Conservation Board
Atal Nagar, Raipur (C.G.)

VERIFICATION

I, the Deponent above named, do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at Raipur on this 08 day of July 2024

DEPONENT
Chief Chemist
C.G. Environment Conservation Board
Atal Nagar, Raipur (C.G.)

08 JUL 2024

SOLEMENLY AFFIRMED OR
SWORN BEFORE ME BY
THE WITHIN NAMED

H.S. CHAWLA
Notary/Advocate
RAIPUR (C.G.)

TARY
CHAWLA
Advocate
492001
RAIPUR
01/02/2021
CHHATTISGARH

Identifying Witness

08 JUL 2024

छत्तीसगढ़ पर्यावरण संरक्षण मंडल

पर्यावास भवन, नार्थ ब्लॉक, सेक्टर–19
नवा रायपुर, अटल नगर (छ.ग.) 492002
ई–मेल– hocecb@gmail.com

क्रमांक 2681 /मुख्या./वैज्ञा./छ.ग.प.सं.मं./2024 नवा रायपुर, दिनांक 01/7/2024

प्रति,

Shri Tarun Darbari, Scientist'E'
WM III Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

विषय :– Meeting with SPCBs/PCCs for discussion on Execution Application No 04/2024 filed in the matter of OA No. 512/2019 before the Hon'ble NGT P.B- New Delhi(Revised).

संदर्भ :– आपका ई–मेल के माध्यम से प्राप्त पत्र दिनांक 01/05/2024.

———::00::———

उपरोक्त संदर्भित विषयांतर्गत लेख है कि माननीय एन.जी.टी. ओ.ए नं. 512/2019 के अनुपालन में ई–अपशिष्ट (प्रबंधन) नियम, 2022 के अंतर्गत Action Plan for Enforcement of E-Waste Rules के संबंध में चाही गई जानकारी निर्धारित प्रपत्र में संलग्न कर प्रेषित है।

संलग्नः– उपरोक्तानुसार।

सदस्य सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल
नवा रायपुर अटल नगर, रायपुर (छ.ग.)

Format for submission of report by SPCBs/PCCs
(Note the format consists of three parts)

Part I: Action Plan for Enforcement of E-Waste Rules in the Country (Time period: October 2023 to March 31, 2024)

S.No.	Challenges/Activities	Stakeholder responsible for implementation	Action	Status of implementation
A	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs tocomplete this activitywithin one year.	CECB has conducted Inventorization of E-Waste on 12/05/2016 by M/s IRG South Asia Pvt.Ltd. New Delhi, and submitted report to CPCB. As per the total annual report estimated e-waste quantity in the year of 2022-2023 in Chhattisgarh is 242.76 MT/Year.
B	Identification of Producers who have not registered at E-waste EPR Portal	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	There are 13 registered at EPR portal in the state of Chhattisgarh, i.e. 1. 1. M/s. Akash Import, House No. 807, Near Little Angel School, sundar Nagar, Raipur, Chhattisgarh- 492001 2. M/s. Arham Technologies Pvt. Ltd., Shop No. -5, Chitrakut Complex, Jawahar Nagar, Raipur, chhattisgarh-492001 3. M/s. New Peripherals Technology Private Limited, Lunawat Shop No. 14, 16, 20, 21 and 22 Millenium Plaza, Raipur, Raipur Chhattisgarh- 492001 4. M/s. Lambent Technologies, B-36, VIP City, Saddu, Raipur, Chhattisgarh- 492001 5. M/s. Vinod Medical Systems Private Limited, B 1-2, Sai Nagar, Near Devendra Nagar Railway Crossing, Raipur, Chhattisgarh – 429001 6. M/s. Lokesh Agarwal Digital Print Solutions, 105, Mangli Bazar, Pendra Road- Distt. Gaurela-Pendra-Marvahi (Chhattisgarh) 7. M/s Kartik International, Infront of Lions Club, Near Kanishka Hotal, Station road, Near Gurunanak Chowk, Raipur 8. Jindal power Limited, O.P.Jindal Super Thermal Power Plant, Tamnar, Raigarh 9. Alice Industries,C-502, Jai Laxmi Complex, Raman Mandir Street, Fafadih, Raipur 10. Datta Electrical Works, 170 Light Industrial Area Bhilai-Durg 11. PS Green Tech LLP, Old Borsi, HIG-1/265, PS Geen Tech LLP, Near Shiv Mandir Durg 12. Reema Associate, Near Gov

				School, Patla Maidan ke pass gogaon Raipur 13. Baritech Infra Private Limited, H No. 330/K, Church Road, Farid Nagar, Supela, Bhilai Durg
C	Verification of facilities of recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the registered recyclers will be verified per year.	It is being done by Regional Office, Raipur/Durg-Bhilai CECB on regular basis. Total No. of Recyclers/Dismentaler 1. M/s Star E Processors, Village-Baktara, P.O.- Godi, Tehsil - Arang, Raipur, Distt. - Raipur (C.G.) 2. M/s ADV Metal Combine Pvt. Ltd., Shed No. 25, Borai Industrial Growth Centre, Rasmada, Distt.- Durg (C.G.)
D	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	CPCB is checking informal trading on continuous basic.
E	Facilitate collection and disposal of e-waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	CECB has issued authorization to 2 Recyclers/Dismantler unit in Chhattisgarh and 1 collection center closed.
F	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	-
G	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	1. M/s Star E Processors, Village-Baktara, P.O.- Godi, Tehsil - Arang, Raipur, Distt. - Raipur (C.G.) (Recyclers/Dismantler) Authorized Capacity :- 12000 MT/Years, Validity ; 26/02/2025 2. M/s ADV Metal Combine Pvt. Ltd., Shed No. 25, Borai Industrial Growth Centre, Rasmada, Distt.- Durg (C.G.) (Recyclers) Authorized Capacity :- 2T/Day, Validity ; 12/06/2028
H	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration /CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executedover one year.	Workshop on the theme of 'Awareness on Environment Hazard of E-waste" a flagship programme was organised by CECB on 17/09/2018 to 20/09/2018 under Digital India Mission and Swachh Bharat, in Phase-II. One day training program related to e-waste on implementation of District Environmental Plan was conducted by CECB on 20/12/2023.

I	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Compliance status of E-waste Management Rule 2016 has been submitted to CECB on dated 11/03/2024. Annual report is being submitted to CPCB on regular basis in every year.

Part II: Compliance to Hon'ble NGT order dated 15.01.2021

S.No.	Direction given	Status of implementation
1	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	There are no such hotspots in Chhattisgarh.
2	We also direct the acceptance of recommendations of the Oversight Committee for the State of UP. We record statement of learned counsel for the State PCB for TSDF at Amroha will be functionalby 01.03.2021. The State PCB may ensure in setting up of TSDF and its operationalization CPCB guidelines are duly followed. The e-waste on the bank of River Ramganga may be duly shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste/black powder observed.	NA
3.	DPCC may continue further efforts in coordination with the concerned Authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	NA

Part:III: ATR on CPCB's directions

S.No.	Direction dated	Compliance Status
	Directions dated 06.09.2022	
1.	To set up robust mechanism of surveillance For addressing the issue of illegal/informal processing of e-waste in their jurisdiction.	Regular inspection is being done by Regional Office. No such illegal recyclers/refurbishers are found operating.
2.	To carry out random inspections for auditing of authorized e-waste dismantling and recycling units as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, SPCBs/PCCs for assessing the material balance in terms of quantity of e-waste collected, quantity of e-waste dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e-waste to informal sector, for checking quantities of different materials produced such as precious/semi-precious and useful metal from e-waste and co-relating it with GST paid, for checking availability of adequate dismantling and recycling facilities and ensuring capacity in	It is being done by Regional Office, CECB on regular basis. Inspection date 02/03/2024

	line with guidelines of CPCB. SPCB/PCCs to ensure transparency in selection of units for random inspection.	
3.	To carry out random monitoring and compliance of EPR Authorisation of EPR Authorized Producers selected as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, SPCBs/PCCs with focus on verification of collection targets.	It is done by CECB on regular basic
4.	To implement Action Plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling, and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfilment of collection target and submit reports quarterly on the outcome. Copy of Action Plan is enclosed; and.	E-Waste Quarterly Report submitted to CPCB.
5.	To carry out awareness programme for the stakeholders as per the provisions of E- Waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis.	Advertisements in this regard publish by CECB in the various news papers in vernacular language. Copy of publication is enclosed. One day training program related to e-waste on implementation of District Environmental Plan was conducted by CECB on 20/12/2023.
6.	The above referred actions to be treated as continuous activity and be performed on regular basis.	Complied
	Directions dated 30.01.2024	
1.	To provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (Producers, Importers, Recyclers and Refurbishers) and ensure their on boarding on the E-Waste EPR Portal of CPCB,	Attached as **Annexure-1**
2.	To issue notice to all such entities who are operating without registration followed by closure of such entities,	Notice has been issued to M/s Y.P. Enterprises, beside police chowki, Snajay Market, Jagdalpur, vide letter no. 2124 dated 02.02.2024 to obtain registration under the said rules **(copy of letter attached as Annexure -2)** No any response has been received from the unit till date. It is to be mentioned that electrical and electronic item assembling unit are categorized under white category, hence exempted from obtaining consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. However it is proposed to issue Direction u/s 5 of Environment (Protection) Act, 1986 to the unit for not obtaining registration inspite of issuing notice.
3.	To immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant	1. Attached as **Annexure-3** 2. Physically verify and photo attached is as per

	& machinery and their actual production capacity, capability, etc as submitted on E-Waste EPR Portal.	annexure.
4.	To take action against such Recyclers and Refurbishers who have uploaded their details faisely or not correctly on the EPR Portal as per verification as at point (c) above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB.	As per verification done as mentioned in point (3), the details submitted by M/s Star E Processors Village – Baktara, P.O.- Godi, Tehsil-Arang, Distt.-Raipur (C.G.) & M/s ADV Metal Combine Pvt. Ltd., Shed No. 25, Borai Industrial Growth Centre, Rasmada, Distt.- Durg (C.G.) were found correct.
5.	To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately.	Regular inspection is being done by Regional Office. No such illegal recyclers/refurbishers are found operating.
6.	To facilitate the transformation of such informal/illegal E-waste recyclers/refurbishers into formal recyclers/refurbishers and consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCB/PCC, etc	NA
7.	To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to operate, including for the common public to inform the same, if any, to SPCB/PCC and take actions as at point (e) and point (f) above	Advertisements in this regard publish by CECB in the various news papers in vernacular language. Copy of publication is enclosed as **Annexure -4**
	Directions dated 19.02.2024	
1.	To issue notice to all recyclers, who are recycling E-Waste but not uploading requisite documents, invoices, etc pertaining to the same as per the above-mentioned guidance document, for generation of EPR certificates on the E-Waste EPR portal.	NILL
2.	To withdraw/cancel CTO of E-Waste recyclers for noncompliance of (a) above.	NILL
3.	To carry out verification of various documents/invoices/ information uploaded by the E-Waste recyclers on the EPR Portal for quantity of E-Waste procured/collected. recycled, end product produced and sold for generation of EPR certificates and also verify their installed plant & machinery and their capacities and capability	NILL

छत्तीसगढ़ पर्यावरण संरक्षण मंडल
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर–19
नवा रायपुर अटल नगर, रायपुर (छ.ग.) 492002
ई–मेल– hocecb@gmail.com

क्रमांक 9929 / मुख्या. / वैज्ञा. / छ.ग.प.सं.मं. / 2024 अटल नगर, दिनांक 11/3 / 2024

प्रति,

Shri Tarun Darbari, Scientist'E'
WM III Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

विषय :– Action Taken in Compliance of CPCB Direction Dated 06/09/2022 Regarding Checking of Informal E-Waste Activities, Verification of Authorised Dismantlers/Recyclers of E-Waste and Drives for Mass Awareness.

संदर्भ :– केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली का पत्र कमांक F.No. CM-13011/28/2022-WM-III-HO-CPCB-HO/7545 दिनांक 18 / 12 / 2023.

----::oo::----

उपरोक्त विषयांतर्गत संदर्भित पत्र में लेख है कि आपके द्वारा Action Taken in Compliance of CPCB Direction Dated 06/09/2022 Regarding Checking of Informal E-Waste Activities, Verification of Authorised Dismantlers/Recyclers of E-Waste and Drives for Mass Awareness के संबंध में ई–अपशिष्ट प्रबंधन नियम 2023 के अंतर्गत डिसमेन्टलर / रिसाईक्लर के नियमित मॉनिटरिंग करने, नियम के प्रचार प्रसार एवं की गई कार्यवाही के संबंध में जानकारी संलग्न कर कृपया प्रेषित है।

संलग्न–उपरोक्तानुसार

सदस्य सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर अटल नगर, रायपुर (छ.ग)

Format for submission of ATR on the directions issues u/s 5 of the Environment Protection Act, 1986 on 30.01.2023

Name of the Board :- Chhattisgarh Environment Conservation Board Raipur

S.No	Direction	Compliance status
1	To provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (Producers, Importers, Recyclers and Refurbishers) and ensure their on boarding on the E-Waste EPR Portal of CPCB(Enclose List)	**1.** Attached as **Annexure-1**
2	To issue notice to all such entities who are operating without registration, followed by closure of such entities (Enclose Copy)	Notice has been issued to M/s Y.P. Enterprises, beside police chowki, Snajay Market, Jagdalpur, vide letter no. 2124 dated 02.02.2024 to obtain registration under the said rules (**copy of letter attached as Annexure -2**) No any response has been received from the unit till date. It is to be mentioned that electrical and electronic item assembling unit are categorized under white category, hence exempted from obtaining consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. However it is proposed to issue Direction u/s 5 of Environment (Protection) Act, 1986 to the unit for not obtaining registration inspite of issuing notice.
3	To immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc. as submitted on E-Waste EPR Portal (Enclose details)	1. Attached as **Annexure-3** 2. Physically verify and photo attached is as per annexure.

	To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR Portal as per verification as at point (c) above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB(Enclose details)	As per verification done as mentioned in point (3), the details submitted by M/s Star E Processors Village – Baktara, P.O.- Godi, Tehsil-Arang, Distt.-Raipur (C.G.) & M/s ADV Metal Combine Pvt. Ltd., Shed No. 25, Borai Industrial Growth Centre, Rasmada, Distt.- Durg (C.G.) were found correct.
5	To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately (Enclose details)	Regular inspection is being done by Regional Office. No such illegal recyclers/refurbishers are found operating.
6	To facilitate the transformation of such informal/illegal E-waste recyclers/refurbishers into formal recyclers/refurbishers and consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCB/PCC, etc.	NA
7	To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to operate, including for the common public to inform the same, if any, to SPCB/PCC and take actions as at point (e) and point (f) above (Enclose details)	Advertisements in this regard publish by CECB in the various news papers in vernacular language. Copy of publication is enclosed as **Annexure -4**

Annexure-1

Updated List of E-Wastes Producers, Importers, Recyclers and Refurbishers

S. No.	Name and Address	Type	Status of EPR Registration
1.	M/s. Akash Import, House No. 807, Near Little Angel School, sundar Nagar, Raipur, Chhattisgarh- 492001	Producers/ Importers	Registration
2.	M/s. Arham Technologies Pvt. Ltd., Shop No. -5, Chitrakut Complex, Jawahar Nagar, Raipur, chhattisgarh-492001	Producers/ Importers	Registration
3.	M/s. New Peripherals Technology Private Limited, Lunawat Shop No. 14, 16, 20, 21 and 22 Millenium Plaza, Raipur, Raipur Chhattisgarh- 492001	Producers/ Importers	Registration
4.	M/s. Lambent Technologies, B-36, VIP City, Saddu, Raipur, Chhattisgarh- 492001	Producers/ Importers	Registration
5.	M/s. Vinod Medical Systems Private Limited, B 1-2, Sai Nagar, Near Devendra Nagar Railway Crossing, Raipur, Chhattisgarh - 429001	Producers/ Importers	Registration
6.	M/s Star E Processors, Village-Baktara, P.O.- Godi, Tehsil -Arang, Raipur, Distt. - Raipur (C.G.)	Recyclers	Registration
7.	M/s. Lokesh Agarwal Digital Print Solutions, 105, Mangli Bazar, Pendra Road-Distt. Gaurela-Pendra-Marvahi (Chhattisgarh)	Producers/ Importers	Registration
8.	M/s ADV Metal Combine Pvt. Ltd., Shed No. 25, Borai Industrial Growth Centre, Rasmada, Distt.-Durg (C.G.)	Recyclers	Registration

Annexure - 2

क्षेत्रीय कार्यालय
छत्तीसगढ़ पर्यावरण संरक्षण मण्डल

एच.आई.जी. 5 एवं 6, अघनपुर, हाऊसिंग बोर्ड कालोंनी,
चित्रकोट रोड, जगदलपुर (छ.ग.)–494001
दूरभाष नंबर–07782–229367, ई–मेल hocecbrojagdalpur@gmail.com

क्रमांक/2124 /क्षे.का./वैज्ञा./छ.प.सं.मं./2024 जगदलपुर, दिनांक 12/02/2024

प्रति,

श्री शशांक श्रीवास्तव,
मेसर्स वाई.पी. इंटरप्राईजेस,
पुलिस चौकी के बगल में,
संजय मार्केट, जगदलपुर जिला बस्तर(छ.ग.)

विषय :– Compliance of E-Waste (Management) Rules, 2022

संदर्भ :– 1. मंडल मुख्यालय का पत्र क्रमांक 7459, दिनांक 27.12.2023
2. कार्यालय महाप्रबंधक, जिला व्यापार एवं उद्योग केन्द्र, जगदलपुर, जिला–बस्तर का पत्र क्रमांक 177, दिनांक 24.01.2024

उपरोक्त विषयांतर्गत लेख है कि E-Waste (Management) Rules, 2022 के अंतर्गत ई–वेस्ट के प्रोड्यूसर, मैन्युफैक्चरर्स, रीसाइक्लर्स एवं रिफरबिशर्स को रजिस्ट्रेशन कराया जाना अनिवार्य है। कार्यालय महाप्रबंधक, जिला व्यापार एवं उद्योग केन्द्र, जगदलपुर, जिला–बस्तर से प्राप्त जानकारी अनुसार आपके संस्थान में इलेक्ट्रॉनिक उपकरण असेम्बल करने संबंधी कार्य किया जाता है। अतः उपरोक्त नियम के अंतर्गत आपके संस्थान के रजिस्ट्रेशन हेतु पोर्टल https://eprewastecpcb.in/ के माध्यम से आवश्यक कार्यवाही सुनिश्चित करें। साथ ही यह भी विदित हो कि ई–अपशिष्ट (प्रबंधन) नियम 2016 अनुसार ई–अपशिष्टों का निपटान (रिसायक्लिंग/डिस्मेंटलिंग) केवल राज्य प्रदूषण नियंत्रण बोर्ड से प्राधिकृत रिसायक्लर्स/डिस्मेंटलर्स के माध्यम से की गई जानी है (छ.ग. पर्यावरण संरक्षण मंडल से प्राधिकृत रिसायक्लर्स/डिस्मेंटलर्स/कलेक्शन सेंटर्स सूची संलग्न है)। ध्यान रहे मंडल में रजिस्ट्रेशन कराये बिना ई–अपशिष्ट जनित होने वाली गतिविधियां संचालित ना करें अन्यथा मंडल आपके विरूद्ध कार्यवाही करने हेतु स्वतंत्र होगा। उपरोक्त के संबंध में की गई कार्यवाही से इस कार्यालय को 07 दिवस के भीतर अवगत करायें।

इसे अति आवश्यक समझें एवं प्राथमिकता से कार्यवाही करें।

संलग्न–उपरोक्तानुसार।

क्षेत्रीय अधिकारी
छ.ग. पर्यावरण संरक्षण मंडल
जगदलपुर (छ.ग.)

Annexure - 3

निरीक्षण प्रतिवेदन

उद्योग का नाम व पता:– मेसर्स स्टार ई–प्रोसेसर
ग्राम–बक्तरा, गोढ़ी, आरंग, जिला–रायपुर

निरीक्षण दिनांक :– 02.03.2024.

निरीक्षणकर्ता :– के.सी. साहू, कनिष्ठ वैज्ञानिक
ए.के. भगत, रसायनज्ञ

उपस्थित प्रतिनिधि :– श्री सेल्वम ई (प्रोसेस एवं सेफ्टी मैनेजर)

उत्पाद एवं उत्पादन
क्षमता :– ई–वेस्ट प्रोसेसिंग यूनिट–12000 टन/वर्ष

विवरण :– उद्योग का निरीक्षण दिनांक 02.03.2024 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि श्री सेल्वम ई (प्रोसेस एवं सेफ्टी मैनेजर) उपस्थित थे। उद्योग को मंडल मुख्यालय का पत्र कमांक 4798 दिनांक 14.10.2022 के माध्यम से जल एवं वायु सम्मति प्राप्त है। जिसकी वैद्यता 31.01.2026 तक है। उक्त इकाई को मंडल मुख्यालय का पत्र कमांक 216 दिनांक 17.04.2023 के माध्यम से प्राधिकार प्राप्त है। जिसकी वैधता 26.02.2025 तक हैं। इकाई द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के ई पी आर पोर्टल में पंजीयन करा लिया गया है। अन्य विवरण निम्न अनुसार है :–

1. Latitude- 21.24203, Longitude – 81.825827
2. List of raw material code wise

Sl. No.	Categories of electrical and electronic equipment	Electrical and electronic equipment code
(i)	**Information technology and telecommunication equipment:**	
	Centralized data processing: Mainframes, Minicomputers	ITEW1
	Personal Computing: Personal Computers (Central Processing unit with input andoutput devices)	ITEW2
	Personal Computing: Laptop Computers (Central Processing unit with input andoutput devices)	ITEW3
	Personal Computing: Notebook Computers	ITEW4
	Personal Computing: Notepad Computers	ITEW5
	Printers including cartridges	ITEW6
	Copying Equipment	ITEW7
	Electrical and Electronic Typewriters	ITEW8
	User terminal and Systems	ITEW9

	Facsimile	
	Telex	
	Telephones	ITEW10
	Pay telephones	ITEW11
	Cordless telephones	ITEW12
	Cellular telephones	ITEW13
	Answering System	ITEW14
	Products or equipment of transmitting sound, images or other information bytelecommunications	ITEW15
	BTS (all components excluding structure of tower)	ITEW16
	Tablets, I-PAD	ITEW17
	Phablets	ITEW18
	Scanners	ITEW19
	Routers	ITEW20
	GPS	ITEW21
	UPS	ITEW22
	Inverter	ITEW23
	Modems	ITEW24
	Electronic data storage devices	ITEW25
(ii)	**Consumer Electrical and Electronics and Photovoltaic Panels:**	ITEW26
	Television sets (including sets based on Liquid Crystal Display and light EmittingDiode Technology)	ITEW27
	Refrigerator	CEEW1
	Washing Machine	CEEW2
	Air- Conditioners excluding centralised air conditioning plants	CEEW3
	Fluorescent and other Mercury containing lamps	CEEW4
	Screen, Electronic Photo frames, Electronic Display Panel, Monitors	CEEW5
	Radio sets	CEEW6
	Set top Boxes	CEEW7
	Video Cameras	CEEW8
	Video Recorders	CEEW9
	Hi-Fi Recorders	CEEW10
	Audio Amplifiers	CEEW11
	Other products or equipment for the purpose of recording or reproducing sound or images including signals and other technologies for the distribution of sound and image by telecommunications	CEEW12
	Solar panels/cells, solar Photovoltaic panels/cells/modules.	CEEW13
	Luminaires for fluorescent lamps with the exception of luminaires in households	CEEW14
	High intensity discharge lamps, including pressure sodium lamps and metal halidelamps	CEEW15
	Low pressure sodium lamps	CEEW16
	Other lighting or equipment for the purpose of spreading or controlling lightexcluding filament bulbs	CEEW17
	Digital camera	CEEW18
(iii)	**Large and Small Electrical and Electronic Equipment**	CEEW19

		Large cooling appliances	
		Freezers	LSEEW1
		Other large appliances used for refrigeration, conservation and storage of food	LSEEW2
		Clothes dryers	LSEEW3
		Dish Washing Machines	LSEEW4
		Electric cookers	LSEEW5
		Electric stoves	LSEEW6
		Electric hot plates	LSEEW7
		Microwaves, Microwave Oven	LSEEW8
		Other large appliances used for cooking and other processing of food	LSEEW9
		Electric heating appliances	LSEEW10
		Electric radiators	LSEEW11
		Other large appliances for heating rooms, beds, seating furniture	LSEEW12
		Electric fans	LSEEW13
		Other fanning, exhaust ventilation and conditioning equipment	LSEEW14
		Vacuum cleaners	LSEEW15
		Carpet sweepers	LSEEW16
		Other appliances for cleaning	LSEEW17
		Appliances used for sewing, knitting, weaving and other processing for textiles	LSEEW18
		Iron and other appliances for ironing, mangling and other care of clothing	LSEEW19
		Grinders, coffee machines and equipment for opening or sealing containers orpackages	LSEEW20
		Smoke detector	LSEEW21
		Heating Regulators	LSEEW22
		Thermostats	LSEEW23
		Automatic dispensers for hot drinks	LSEEW24
		Automatic dispensers for hot or cold bottles or cans	LSEEW25
		Automatic dispensers for solid products	LSEEW26
		Automatic dispensers for money	LSEEW27
		All appliances which deliver automatically all kinds of products	LSEEW28
		Indoor air purifier	LSEEW29
		Hair dryer	LSEEW30
		Electric shaver	LSEEW31
		Electric kettle	LSEEW32
		Electronic display panels/board/visual display unit	LSEEW33
			LSEEW34
	(iv)	**Electrical and Electronic Tools (With the exception of large- Scale StationaryIndustrial Tools)**	
		Drills	EETW1
		Saws	EETW2
		Sewing Machines	EETW3
		Equipment for turning, milling, sanding, grinding, sawing, cutting, shearing, drilling, making holes, punching, folding, bending or similar processing of wood, metal and other materials	EETW4
		Tools for riveting, nailing or screwing or removing rivets, nails, screws or similaruses	EETW5

	Tools for welding, soldering, or similar use	EETW6
	Equipment for spraying, spreading, dispersing or other treatment of liquid or gaseoussubstance by other means	EETW7
	Tools for mowing or other gardening activities	EETW8
(v)	**Toys, Leisure and Sports Equipment**	
	Electrical trains or car racing sets	TLSEW1
	Hand-held video games consoles	TLSEW2
	Video games	TLSEW3
	Computers for biking, diving, running, rowing, etc.	TLSEW4
	Sports equipment with electric or electronic components	TLSEW5
	Coin slot machines	TLSEW6
(vi)	**Medical Devices (With the Exception of All Implanted and Infected Products)**	
	Radiotherapy equipment and accessories	MDW1
	Cardiology equipment and accessories	MDW2
	Dialysis equipment and accessories	MDW3
	Pulmonary ventilators and accessories	MDW4
	Nuclear Medicine Equipment and accessories	MDW5
	Laboratory equipment for in vitro diagnosis and accessories	MDW6
	Analysers and accessories	MDW7
	Magnetic Resonance Imaging (MRI), Positron Emission Tomography (PET) Scanner, Computed Tomography (CT) Scanner, & Ultrasound Equipment along withaccessories	MDW8
	Fertilization tests equipment and accessories	MDW9
	Other electric appliances/equipment/kits used for preventing, screening, detecting, monitoring, evaluating, reviewing, examining, investigating, probing, treating illness sickness, disease, disorder, affliction, infection, injury, trauma, abuse or disability including the Mobiles, Tablets or any other device with the features having the potential of sex selection and their accessories	MDW10
(vii)	**Laboratory Instruments**	
	Gas analyser	LIW1
	Equipment having electrical and electronic components	LIW2

3. स्थापित प्लांट एवं मशीनरी – इलेक्ट्रॉनिक वेस्ट की रि–प्रोसेसिंग हेतु डिस्मेंटलिंग टेबल जिसके अंतर्गत बॉलिंग मशीन, सी.आर.टी. कटिंग मशीन, कम्प्रेशर कटिंग मशीन, केबल श्रेडिंग मशीन, टेस्टिंग इक्यूपमेंट्स, डिस्मेंटलिंग टूल्स, कंपोनेंट्स वाईब्रेटर मशीन, प्लॉस्टिक कटिंग मशीन, प्लॉस्टिक श्रेडिंग मशीन, डिस्मेंटलिंग टेबल्स, मेल्टिंग फर्नेस, कम्पोनेन्ट्स रिकव्हरी, स्मेल्टिंग, सोल्डर रिकव्हरी, इलेक्ट्रोविनिंग, ग्राईडिंग, मैग्नेटिक सेप्रेशन, ग्रेविटी सेप्रेशन, ड्रॉई प्रोसेस एवं वेट सेप्रेशन आदि व्यवस्था स्थापित एवं संचालित पाई गई।
4. वायु प्रदूषण नियंत्रण व्यवस्था – उद्योग में स्थापित मेल्टिंग फर्नेस पर वायु प्रदूषण नियंत्रण हेतु सक्शन हुड के साथ बैग फिल्टर स्थापित है, जिससे सम्बद्ध चिमनी की ऊंचाई 30 मीटर है। क्रशर (श्रेडिंग इकाई) में वायु प्रदूषण नियंत्रण हेतु बैग

Scanned with OKEN S

फिल्टर स्थापित है। उद्योग द्वारा प्रीसियस मेटल की रिकव्हरी एक्वॉरेजिया पद्धति से की जाती है। उद्योग में मेटल रिकव्हरी सिस्टम अंतर्गत वॉटर स्क्रबर स्थापित है।

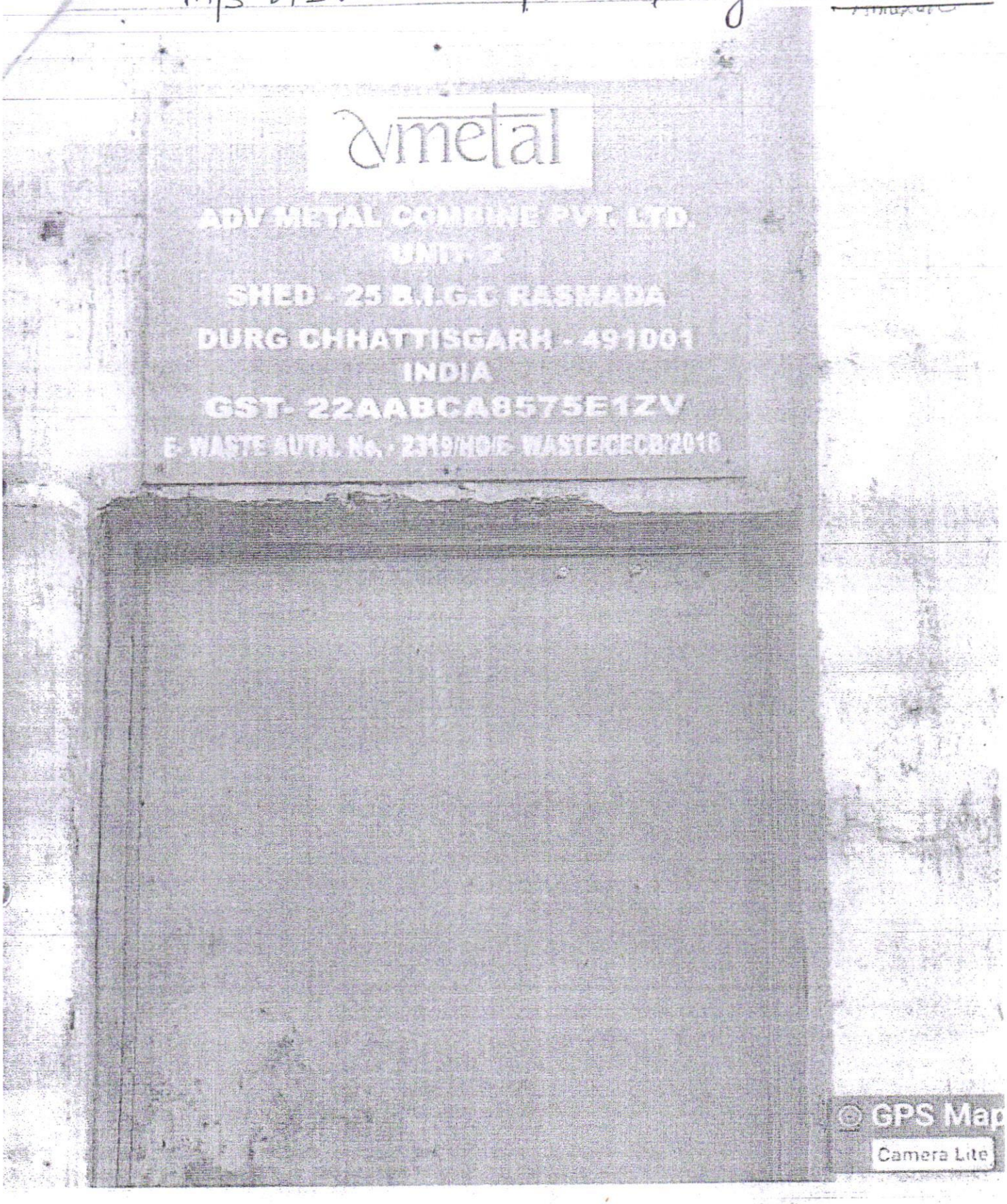
5. जल प्रदूषण नियंत्रण व्यवस्था :– उद्योग में घरेलू प्रयोजन से निस्सारित जल के प्राथमिक उपचार हेतु सेप्टिक टैंक/सोकपिट का निर्माण किया गया है एवं उद्योग से जनित दूषित जल के उपचार हेतु 02 कि.ली./दिन क्षमता के दूषित जल उपचार संयंत्र स्थापित किया गया है।

उक्तानुसार प्रतिवेदन अग्र कार्यवाही हेतु प्रस्तुत है।

(ए.के. भगत)
रसायनज्ञ

(के.सी.साहू)
कनिष्ठ वैज्ञानिक

M/s ADV Metal, Borai, Durg Annexure-3



Rasamada India

25, BIGC, Rasamada, Chhattisgarh 491001, India

March 5, 2024 255 m

Latitude 21.1981243 GMT 09:37 AM

25

818

Annexure

Rasamada India

25, BIGC, Rasamada, Chhattisgarh 491001, India

March 5, 2024

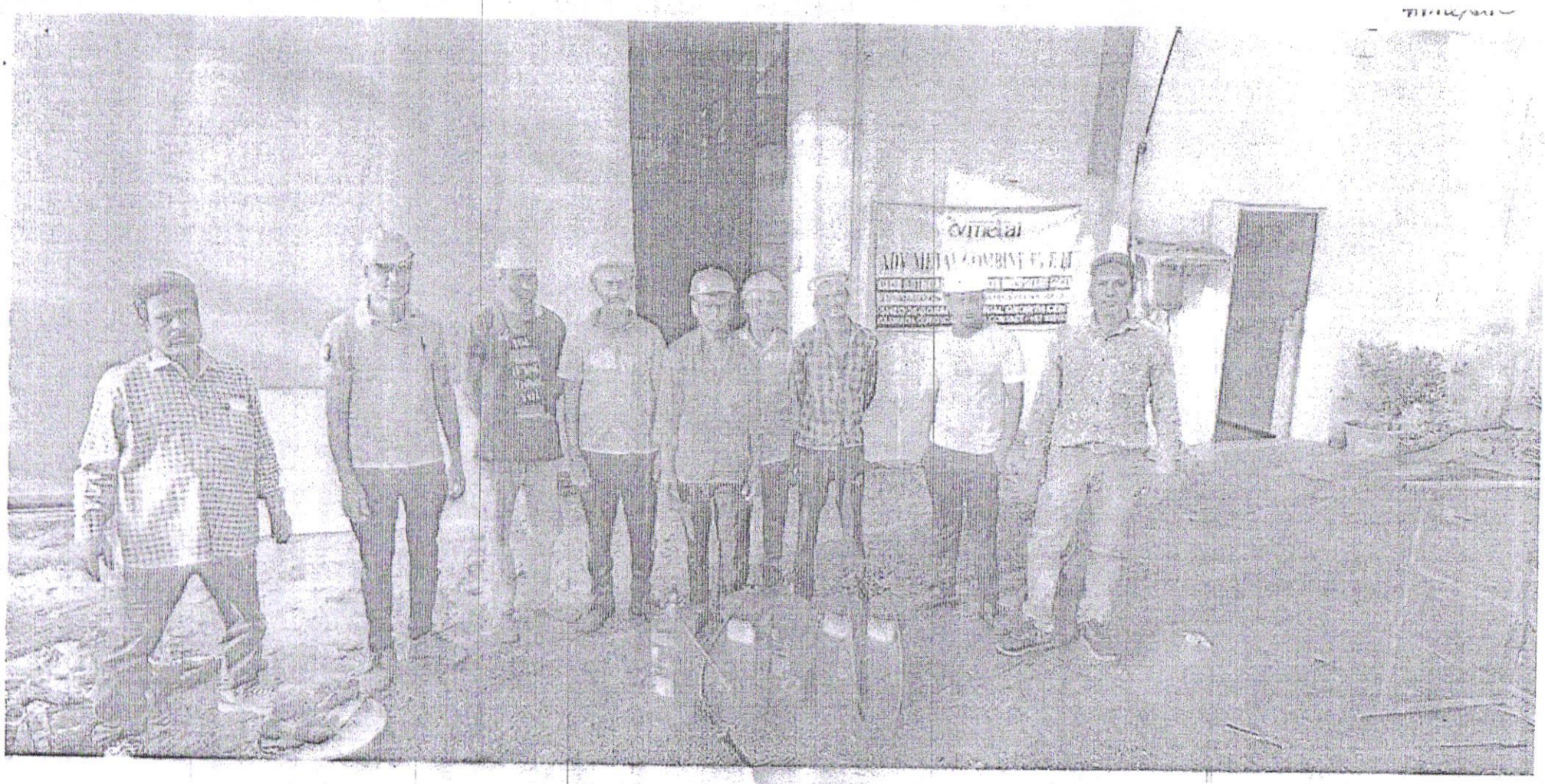
Annexure

Rasamada India

25, BIGC, Rasamada, Chhattisgarh 491001, India

March 5, 2024

255 m



Rasamada India

25, BIGC, Rasamada, Chhattisgarh 491001, India

March 5, 2024 255 m

Latitude 21.1981243 **GMT** 09:37 AM

Annexure- I

In the state of Chhattisgarh details of e-waste generated by manufacture/ producer/bulk consumer in the year 2022-2023 is given below :-

Categories of E-Waste Generated along with their quantity

S no.	Name and address of Manufacture Producer/Dismantler	Code	Quantity MT/Year
1.	Kirshan Enterprises Kh. No. 25/18, Ground Floor, Street No. 7, Jain Colony, New Delhi	ITEW 15	5.8
2.	Karo Sambhav Pvt Ltd 408 & 409, Suncity Business Tower, Sector 54, Golf Course Road, Gurgaon, Haryana	ITEW 2, CEEW 1, ITEW 15	36.295
3.	ADV Metal Combine Pvt. Ltd.. Delhi	ITEW 15	4.639
4.	Arceler Mittal Nippon Steel	ITEW 8, CEEW 5	3.840
5.	Govt. Dr. Bhimrao Ambedkar PG College,Dongargaon	ITEW 2, ITEW 6, CEEW 1	0.34
6.	Direct Collection	ITEW 15, ITEW 6, ITEW 8	7.0
7.	Sandeep Enterprises	ITEW 15, ITEW 6	4.35
8.	AtoZ Supplier	ITEW 15	2.73
9.	Taj Scrap	ITEW 6	0.54
10.	Jiten Enterprises	ITEW 2, ITEW 6	8.045
11.	Distt. Hospital, Durg	ITEW 2, GENERAL	0.266

1.	No. of firms who have submitted Annual report for the Year 2022	01
2.	Show cause notices issued for the non compliance of the provisions of e-west manegment rules,2016	No.
	a) Producer/manufacturer :-	NA
	b) Collection Centre/Recycler/Dismantler :-	NA

LiFE Lifestyle for Environment

आज़ादी का अमृत महोत्सव

छत्तीसगढ पर्यावरण संरक्षण मंडल

पर्यावास भवन, नार्थ ब्लॉक, सेक्टर – 19, नवा रायपुर अटल नगर (छ.ग.)
Email add- hocecb@gmail.com

क्रमांक 9048/ज.सं./छ.ग.प.सं.मं./2024 अटल नगर, दिनांक 13/2/2024

प्रति,

महाप्रबंधक,
छत्तीसगढ़ सवांद,
नवा रायपुर (छत्तीसगढ़)

विषय :– आम–सूचना के प्रकाशन के संबंध में।

भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा जारी अधिसूचना क्रमांक 801 (अ) दिनांक 02 नवम्बर, 2022 के अनुसार पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत ई–अपशिष्ट (प्रबंधन) नियम, 2016 के स्थान पर ई–अपशिष्ट (प्रबंधन) नियम, 2022 बनाये गए है। यह नियम दिनांक 01 अप्रैल, 2023 से प्रभावशील हैं। (नियम का विस्तृत विवरण वेबसाइट www.cpcb.nic.in पर उपलब्ध है)। तदानुसार संलग्न आम–सूचना को 12x15 साईज़ में प्रदेश के **नवभारत, दैनिक भास्कर, पत्रिका, हरिभूमि एवं हितवाद (अंग्रेजी)** समाचार पत्र के प्रदेशव्यापी संस्करण में प्रकाशित किया जाना है। आम–सूचना का प्रारूप पत्र के साथ संलग्न है। कृपया उपरोक्त समाचार पत्रों के आगामी अंक में आम–सूचना प्रकाशित करने का कष्ट करें।

संलग्न :– उपरोक्तानुसार।

सदस्य सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
अटल नगर नवा रायपुर (छ.ग.)

O/C

छत्तीसगढ़ पर्यावरण संरक्षण मंडल
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर–19
नवा रायपुर अटल नगर, रायपुर (छ.ग.) 492002
ई–मेल– hocecb@gmail.com

आम–सूचना

ई–अपशिष्ट (E-Waste) के मैन्युफेक्टर, प्रोड्यूसर, रिफरबिशर्स और रिसाईक्लर हेतु

- भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा जारी अधिसूचना क्रमांक 801 (अ) दिनांक 02 नवम्बर, 2022 के अनुसार पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत ई–अपशिष्ट (प्रबंधन) नियम, 2016 के स्थान पर ई–अपशिष्ट (प्रबंधन) नियम, 2022 बनाये गए है। यह नियम दिनांक 01 अप्रैल, 2023 से प्रभावशील हैं। (नियम का विस्तृत विवरण वेबसाइट WWW.cpcb.nic.in पर उपलब्ध है)
- यह नियम इलेक्ट्रीकल और इलेक्ट्रॉनिक्स उपकरण एवं उनके कम्पोनेंट, कन्ज्यूमेबल, पार्ट्स और स्पेयर्स के निर्माण, बिक्री, स्थानांतरण, खरीदने, इक्ट्टा करने, स्टोर करने और प्रोसेसिंग में शामिल सभी मेन्युफेक्चरर, प्रोड्यूसर, रिफरबिशर्स और रिसाईक्लर पर लागू है।
- केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा सभी मेन्युफेक्चरर, प्रोड्यूसर, रिफरबिशर्स और रिसाईक्लर को रजिस्ट्रेशन कराने हेतु ऑनलाईन पोर्टल (https://eprewastecpcb.in) विकसित किया गया है।
- नियम की धारा–4 (1) के अनुसार सभी मेन्युफेक्चरर, प्रोड्यूसर, रिफरबिशर्स और रिसाईक्लर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के ऑनलाईन पोर्टल में रजिस्ट्रेशन कराना अनिवार्य है।
- नियम की धारा–4 (3) के अनुसार सभी मेन्युफेक्चरर, प्रोड्यूसर, रिफरबिशर्स और रिसाईक्लर को केन्द्रीय प्रदूषण । नियंत्रण बोर्ड के ऑनलाईन पोर्टल पर बगैर रजिस्ट्रेशन के व्यवसाय नहीं कर सकते है।
- केन्द्रीय प्रदूषण नियंत्रण बोर्ड के ऑनलाईन पोर्टल पर बगैर रजिस्ट्रेशन के व्यवसाय करने वाले मेन्युफेक्चरर, प्रोड्यूसर, रिफरबिशर्स और रिसाईक्लर को नियम के धारा–22 (3) के अनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति (Environment Compensation-EC) अधिरोपित की जावेगी।

अतः उपरोक्त विज्ञप्ति के माध्यम से छत्तीसगढ़ राज्य की सीमा में कार्यरत् समस्त इलेक्ट्रॉनिक्स और इलेक्ट्रीकल इक्युपमेन्ट्स के विनिर्माताओं, ब्राण्ड ऑनर्स, रिफर्विसर्स एवं रिसाईक्लर्स को सूचित किया जाता है कि उपरोक्तानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित पोर्टल के माध्यम से रजिस्ट्रेशन प्राप्त कर व्यवसाय करें अन्यथा दोषी इकाईयों के विरूद्ध ई–अपशिष्ट (प्रबंधन) नियम, 2022 की धारा–22 (3) के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने अथवा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–15 के तहत् न्यायालयीन कार्यवाही की जा सकती है।

सदस्य सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर अटल नगर, रायपुर (छ.ग)

...से हाथियों की मौत पर अब 6 सप्ताह बाद सुनवाई

[illegible]

तीन लूट की घटना में संलिप्त 9 आरोपी गिरफ्तार

[illegible]

पेज 3 व 5 के शेष

...की कुर्सी पर अड़े...

[illegible]

...प्रेस का एमएसपी...

[illegible]

पश्चिम एशिया यात्रियों...

[illegible]

सूरजपुर के जेईई...

[illegible]

अभिनेत्री मल्लिका राजपूत...

[illegible]

...राजस्थान से होंगी...

[illegible]

आम सूचना

[illegible]

रुचि की अभिव्यक्ति

[illegible]

कार्यालय नगर पालिका परिषद बालोद, जिला - बालोद (छ.ग.)

रुचि की अभिव्यक्ति

[illegible]

कार्यालय नगर पंचायत कवर्धा, जिला - कबीरधाम (छ.ग.)

[illegible]

भारतीय सूचना प्रौद्योगिकी संस्थान लखनऊ

संकाय पदों के लिए रोलिंग विज्ञापन

[illegible]

KOLHAPUR MUNICIPAL CORPORATION, KOLHAPUR
PUBLIC WORKS DEPARTMENT

Tender Notice-144

Online tenders through E-Tendering system are invited from contractors for Pumping machinery works at Shingnapur pumping station Kolhapur city. The tender can be downloaded from the e-tendering website www.mahatenders.gov.in.
Date of tender submission from 14/02/2024 to 28/02/2024 at 4.00 PM.
Pre-bid Meeting Date Date 21/02/2024 at 11.30 am. in Add. Commissioner Office KMC.
Tender Opening Date 01/03/2024 at 4.00 PM.
Date 12/02/2024

SD/-
Hydraulic Engineer
Kolhapur Municipal Corporation,
Kolhapur

कार्यालय, नगर पालिक निगम, रायपुर

आम सूचना

[illegible]

संक्षिप्त निविदा आमंत्रण सूचना

[illegible]

विज्ञापन

[illegible]

छत्तीसगढ़ पर्यावरण संरक्षण मंडल

आम सूचना

...अपशिष्ट (E-Waste) के मेन्युफैक्चरर, प्रोड्यूसर रिफर्बिशर्स और रिसाईक्लर हेतु

[illegible]

कार्यालय नगर पंचायत कुरूद, जिला - धमतरी (छ.ग.)

नीलामी सूचना

[illegible]

कार्यालय कलेक्टर, जिला - बीजापुर, छत्तीसगढ़

अल्पकालिक प्रथम निविदा आमंत्रण सूचना

(जिला निर्माण समिति)

निविदा क्र./ 04 बीजापुर, दिनांक 11.02.2024

[illegible]

क्र.	कार्य का नाम	कार्य की अनुमानित लागत (रु. लाख में)	अमानत राशि (रु. में)
01	Construction of BT Road at Kanwad gaon to Mutvendi (1/2 to 1/10 = 1.00 km)	46.33	34700.00
02	Construction of BT Road at Kanwad gaon to Mutvendi (2/2 to 2/10 = 1.00 km)	46.33	34700.00
03	Construction of BT Road at Kanwad gaon to Mutvendi (3/2 to 3/10 = 1.00 km)	46.33	34700.00
04	Construction of BT Road at Kanwad gaon to Mutvendi (4/2 to 4/10 = 1.00 km)	46.33	34700.00

महत्वपूर्ण निर्देश :-

निविदा प्रपत्र विक्रय की अंतिम तिथि :- 21.02.2024 शाम 5.00 बजे तक
निविदा प्राप्त करने की अंतिम तिथि :- 28.02.2024 अपरान्ह 3.00 बजे तक
निविदा खोलने की अंतिम तिथि :- 28.02.2024 अपरान्ह 3.30 बजे तक
टेंडर फार्म का मूल्य :- 1500.00 प्रति फार्म
कार्य पूर्ण करने की समय सीमा :- 05 माह वर्षा ऋतु सहित
ठेकेदारों की श्रेणी :- डी - श्रेणी या उससे ऊपर

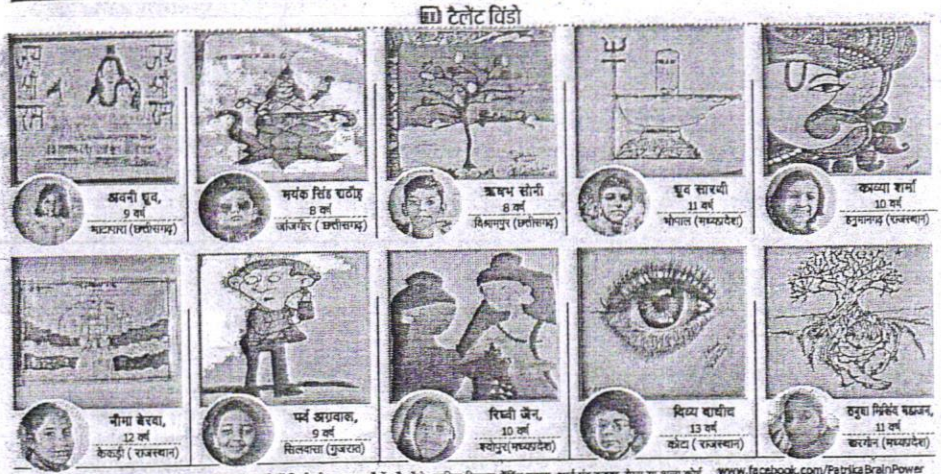
[illegible]

कलेक्टर
जिला बीजापुर

पत्रिका बेन पावर 06 पत्रिका बिलासपुर, बुधवार, 14 फरवरी 2024

patrika.com

टैलेंट विंडो



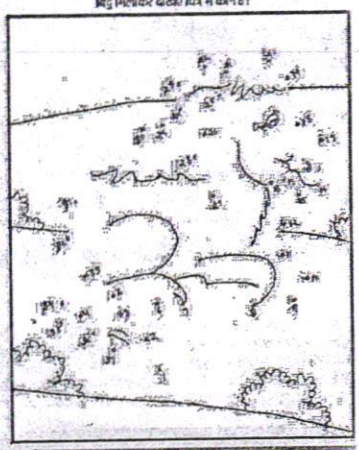
हमें भेजिए अपनी रचनाएं

आपने अपने बच्चे में किसी भी प्रकार का टैलेंट है, जैसे- कविता लिखना, पेंटिंग बनाना, आर्ट एंड क्राफ्ट, गेम्स या अन्य कोई स्किल्स... तो हमें पूरा नाम, पता, उम्र, फोटो सहित मेजिए। हुनरी हुई रचनाओं को 'बेन पावर' पेज पर प्रकाशित किया जाएगा। कृपया 6 से 15 वर्ष की उम्र वाले बच्चे ही अपनी रचनाएं भेजें। 'पत्रिका बेन पावर' के लिए अपनी रचनाएं यहां भेजिए-

www.facebook.com/PatrikaBrainPower
www.facebook.com/groups/brainpower.patrika
patrikabrainpower@in.patrika.com

DOT TO DOT

बिंदु मिलाकर बताओ चित्र में क्या है?



विद्यालयों-शैक्षणिक संस्थानों में होती है विशेष आराधना

वसंत पंचमी आज, पूजा अर्चना के बाद लेते हैं मां सरस्वती का आशीर्वाद

आज वसंत पंचमी का पर्व मनाया जा रहा है। मान्यता है कि इस दिन विद्या की देवी मां सरस्वती प्रकट हुई थीं। इस दिन साहित्य, लेखन, शिक्षा और कला के क्षेत्र से जुड़े लोग मां सरस्वती की पूजा-आराधना करते हैं।

इस दिन की जाती है विशेष पूजा अर्चना

पुराणों के अनुसार जब ब्रह्माजी ने सृष्टि की रचना की थी, तब संपूर्ण सृष्टि के प्राणियों का जीवन एकदम नीरस था। इसे देखते हुए ब्रह्मा जी ने भगवान विष्णु से परामर्श करके अपने कमंडल से पृथ्वी पर जल छिड़का। जल की बूंदें जैसे ही जमीन पर पड़ीं, वैसे ही स्फोट स्वरों को धारण किए हुए और हाथ में वीणा के साथ देवी सरस्वती प्रकट हुईं। देवी सरस्वती ने अपनी वीणा की ध्वनि से पूरी सृष्टि में विद्या और ज्ञान का प्रसार किया। जब मां सरस्वती प्रकट हुईं, तब माघ माह के शुक्ल पक्ष की पंचमी तिथि थी। इसी दिन को वसंत पंचमी कहा जाता है। इस दिन मां सरस्वती से विद्या, बुद्धि, कला और ज्ञान का वरदान भी मांगा जाता है। इस दिन लोग पीले रंग के वस्त्र धारण करते हैं और मां सरस्वती जी को पीले व्यंजनों का भोग लगाते हैं। इस दिन घरों, विद्यालयों-शैक्षणिक संस्थानों में भी मां सरस्वती की पूजा-अर्चना की जाती है।

खेतों में खिले पीले फूल

वसंत का पीला रंग समृद्धि व खुशी का प्रतीक माना जाता है, इसलिए इस दिन पीले रंग के कपड़े पहने जाते हैं। वसंत पंचमी के दिन सूर्य के उत्तरायण होने से सूर्य की पहली किरण पृथ्वी पर जब आती है, तो यह पीली होती है। इसलिए वसंत पंचमी के दिन पारम्परिक रूप से इस दिन पीले रंग के चावल या पीले रंग की कोई मिठाई भी बनाई जाती है। माना जाता है कि यह ऋतु परिवर्तन का दिन है। इस दिन से ठंड में कमी आने लगती है और हल्की-हल्की गर्मी का भी अहसास होने लगता है। वसंत के मौसम में सरसों की फसल पकने को और होती है, इसलिए खेतों में पीले फूल नजर आने लगते हैं।

वाणी का मिला वरदान

पौराणिक कथा अनुसार एक बार ब्रह्माजी संसार के भ्रमण पर थे। उन्होंने जब सारा ब्रह्माण्ड देखा तो उन्हें सब मूक नजर आया। इसे देखने के बाद उन्हें लगा कि संसार की रचना में कुछ कमी रह गई है। इसके बाद वे पुन: जगत पर ठहर गए और अपने कमंडल से जल छिड़क दिया, तो एक महान ज्योतिपुंज में से एक देवी प्रकट हुईं, जिनके हाथों में वीणा और पोथे पर तेज था। यह देवी थी सरस्वती, उन्होंने ब्रह्माजी को प्रणाम किया। ब्रह्माजी ने देवी सरस्वती से कहा कि इस संसार में सभी लोग मूक है। ये बात नहीं कर पाते हैं।

चित्र बनाओ

रंग सजाकर चित्र को सुंदर बनाइए!

गुदगुदी

■ पतियों के रिवाट देखते हुए टीची- रिवट रिवाजो रिवट! मम्मू- यह तो सरा टीची- अरे यह तो पुरना रिवट है!

मम्मू- अरे ट्रेन को तो पुरनी है, यह कोनसी अपनी होएगा से आई है।

अमेजिंग फैक्ट्स

- भारत विश्व का सबसे बड़ा मसाला उत्पादक देश है।
- तरबूज के अंदर 92 प्रतिशत पानी होता है।
- कार्बाइड जलाने में सुविधा और स्वाद की क्षमता लगभग 30 फीसदी तक कम हो जाती है।
- एक सौ ग्राम का पॉपकॉर्न बनाने में लगभग 1700 लीटर पानी का खर्च होता है।
- यदि कोका कोला में किसी भी तरह का रंग नहीं मिलाया जाए तो उसका रंग हरा दिखाई देगा।
- किसी से ईर्ष्या की भावना रखना हमारे इम्यून सिस्टम को कमजोर बनाता है।

आम सूचना

[illegible]

छ.ग. स्टेट बेवरेजेज कॉर्पोरेशन
प्रधान कार्यालय ग्राम-कोंडा, सेक्टर-24, अटल नगर, रायपुर (छ.ग.)

(उपक्रम संगठन आफ कार्पोरेट गवर्नेंस लिमिटेड भारत)

अल्पकालीन ई-टेंडर निविदा आमंत्रण सूचना

CHHATTISGARH STATE POWER GENERATION CO. LTD.
(A Govt. of Chhattisgarh Undertaking ISO 14001:2015 & OHSAS 18001:2007 Certified)

SHORT TERM e-TENDER NOTICE NO. 15/2023-24

छत्तीसगढ़ पर्यावरण संरक्षण मंडल
पर्यावास भवन, चार्ली ब्लॉक, सेक्टर-19,
नवा रायपुर अटल नगर, रायपुर (छ.ग.) 492002
ई-मेल- hocecb@gmail.com

आम सूचना

कार्यालय नगर पालिक निगम बिलासपुर (छ.ग.)

निविदा सूचना

कार्यालय नगर पालिक निगम, राजपुर (छ.ग.)

निविदा आमंत्रण सूचना :-

कार्यालय नगर पालिका परिषद पीपरिया, जिला होशंगाबाद (म.प्र.)

निविदा आमंत्रण सूचना

ओरमदेव सहकारी शक्कर उत्पादक कारखाना मर्या. कवर्धा

जिला - कवीरधाम (छ.ग.) फोन नं. - 07740-252273

ई निविदा क्रमांक 1528 50 दिनांक 19.02.2024

// अल्पकालीन ई - निविदा सूचना //

दिनांक :- 13.02.2024

Sl.	Particulars	Sum Insured	Premium Amount
1	(Workmen's compensation) Clerical, Staff, Engaged in Trade, Jan Mech, EMPL, Employer in Sugar mills Factory Employees i) Permanent/Employee - 81 12304704 ii) Seasonal permanent - 268 8473600 iii) Service (Contract) - 06 1900800 Total 355 23279104 Contractor Labour Skilled 50 9000000 As Per Collector Rate 100 10000000 Total 150 19090000 GE Total 505 34279104		34279104
2	(Public Liability Industrial Act) Sugar Candy Manufacture	8200000	
3	Money Insurance Annual Turnover 260000000 i) Single Carrying Limit: 2500000 ii) Cash in Safe 2500000 iii) Cash in Till/Counter 125000000		2500000.00
4	(Boiler & Pressure Plant Insurance) Make S.S. Engineer Bone Capacity-201/HR-Steam & 35 TPH WH Boiler, i) Sum insured for above mentioned boiler 100000000 ii) Third Party Liability a) Any one Year 5000000 b) Any one Accident 5000000 iii) Owners Surrounding Property 20000000		1000000000.00
5	Machinery Insurance (Electric Motors) 2MW-2 Nos. Turbo Alternator with kit bins 2MW-1No. Turbo Alternator with Turbine All Mounting & Accessories + APLC/FM/CS		391422860.00
6	Staff Quarter, Office Building, Weigh Bridge, Boundary Watch man office & Security office and temple (Std Fire & Sp. Perils Policy, Earthquake & STFI)		21000000.00
7	Building, Sugar godowns, Plant & Machinery, FFF, Stock and Stock in Process Bagasse (sugar cane spent cane) is combustible in open covered in open Area Etc. including Raw Material & Finished goods (Std Fire & Sp. Perils Policy, Earthquake & STFI)		6321000000.00
8	Fire Sulphur Stock (Std Fire & Sp. Perils Policy, Earthquake & STFI)	3500000.00	
9	Stocks of sugar in three godowns, (Std Fire & Sp. Perils Policy, Earthquake, STFI & Burglary)	960000000.00	
10	Stock of Molasses in Factory Premises and in Godown in with in factory premises (Std Fire & Sp. Perils Policy, Earthquake & STFI)	100000000.00	
11	Policy for Burglary sugar Stock (Single Location) Insurance	20000000.00	
12	Vehicle (TATA/INDIGO CS LX CG-09-0173)	(Act Cover)	
13	Vehicle (JCB/DHN DEERE CG-09-0005)	@12500.00	
14	Vehicle (MM/JEEP CG-09-0165)	(Act Cover)	

ओरमदेव सह. श. उ. कारखाना, कवर्धा

बिज़नेस भास्कर
Business Standard और Bloomberg की ख़बरों के साथ
दैनिक भास्कर, रायपुर, गुरुवार 15 फरवरी 2024 5

Linc Ltd. Aurora Waterfront, 18th Floor, BN 34/1, Sector V, Kolkata-700 091, India T +91 98365 62100 E customercare@linclimited.com

...से लेकर क्रिकेट बैट तक, विदेशी फंडिंग से कश्मीरी स्टार्टअप्स ...रहे; राज्य सरकार की नीति, शार्क टैंक का भी लाभ ले रहे उद्यमी

भास्कर स्पेशल

...से अब तक जम्मू-... में करीब 5,657 ...का हो चुका निवेश

...कर्ष से संपर्क से जुड़ा एक कश्मीर की इंडस्ट्रीज को विदेशी और स्थानीय निवेशकों से ऐसे सपोर्ट की अपेक्षा है। मैं कुछ साल पहले ही यूएस की नौकरी छोड़कर सेब का खानदानी बिजनेस संभालने के लिए कश्मीर लौटा हूं। यहां मैं अमेजन और फ्लिपकार्ट के लिए डिलीवरी फैसिलिटी देने वाले लॉजिस्टिक स्टार्टअप फास्टकॉल पर 2019 में लॉन्च होने के बाद से अपने निवेशकों से 4 करोड़ रुपए जुटा चुके हैं।

8-10 करोड़ रुपए का सालाना कारोबार करने वाली इस कंपनी ने जम्मू स्थित कैमम ट्रांस लॉजिस्टिक्स और शार्क टैंक इंडिया सहित अन्य स्रोत निवेशकों से से फंडिंग हासिल की है। यहां नहीं कश्मीरी खिलौ (सेब पेड़ जिसमें क्रिकेट के बैट बनाए जाते हैं) की क्वालिटी में सुधार करने इंटरनेशनल सेलर्स के क्लिंट बैट बनाने वाले स्टार्टअप ट्रैंबू स्पोर्ट्स

6 साल में 167 स्टार्टअप्स रजिस्टर्ड, तेजी से बढ़ रहा निवेश

2018 से 2024 के बीच 167 स्टार्टअप्स ने जेके स्टार्टअप्स इकोसिस्टम डेवलपमेंट इनीशिएटिव में रजिस्ट्रेशन कराया है। इसके अलावा 2016 में लॉन्च होने के बाद से अब तक 708 स्टार्टअप्स ने बैंक के स्टार्टअप इंडिया में रजिस्ट्रेशन कराया है। जेके स्टार्टअप्स एक्सीलरेशन से जुड़े इशान शर्मा ने बताया कि सिर्फ पहले दूसरे की रिपोर्ट स्टार्ट कंपनी एम्पन ने 500 करोड़ की लागत से एक मेगा-मॉल और ट्रेडिंग आर्टिजन शहर के लिए शुरुआत में निवेश किया है। राज्यसभा में दी गई जानकारी के मुताबिक 2019 से अब तक जम्मू-कश्मीर में 5,657 करोड़ रुपए का निवेश हुआ है।

ने भी शार्क टैंक इंडिया से 30 लाख की फंडिंग हासिल की है। ये स्टार्टअप्स कश्मीरी बिलो से तैयार क्रिकेट बैट्स को डोनाल्ड ब्रिली बैट्स का प्रमुख कर्मस्टीटर बनाना चाहता है। ट्रैंबू के अल्लतों की कीमत 40-50 हजार रुपए है, जो इंग्लिश बिलो से बने बैट के मुकाबले आधी है। इसके को-फाउंडर साद अपना कॉलेज फीस चुकाने के लिए कश्मीर (टीआरसी) इंडस्ट्रीज कपड़ा के कर्मचारी से सपोर्ट को ये कहानी कश्मीरी उद्यमियों का दर्द / डायनडर्द की।

अक्टूबर-दिसंबर में 49 न्यू फंड ऑफर

इक्विटी यूएस / नई दिल्ली। अक्टूबर-दिसंबर में 49 न्यू फंड ऑफर यानी एनएफओ लॉन्च हुए। इनके जरिए म्यूचुअल फंड इंडस्ट्री ने 16,093 करोड़ रुपए जुटाए। सेक्टोरल कैटेगरी में सबसे ज्यादा 9 ओपन-एंडेड स्कीमें लॉन्च की गईं। इसमें फोकस्ड कैटेगरी में भी 7 नई ओपन-एंडेड स्कीमें आईं। रिसर्च फर्म मॉर्निंगस्टार इंडिया के मुताबिक, दिसंबर 2023 में खत्म तिमाही के दौरान ओपन-एंडेड इक्विटी फंड्स का कुल एसेट अंडर मैनेजमेंट (एयूएम) 21,29,424 करोड़ हो गया।

छत्तीसगढ़ पर्यावरण संरक्षण मंडल
पर्यावरण भवन, सर्वे क्रमांक 39/1, नया रायपुर अटल नगर, रायपुर (छ.ग.) 492002
ई-मेल : hocecb@gmail.com

आंक - सूचना

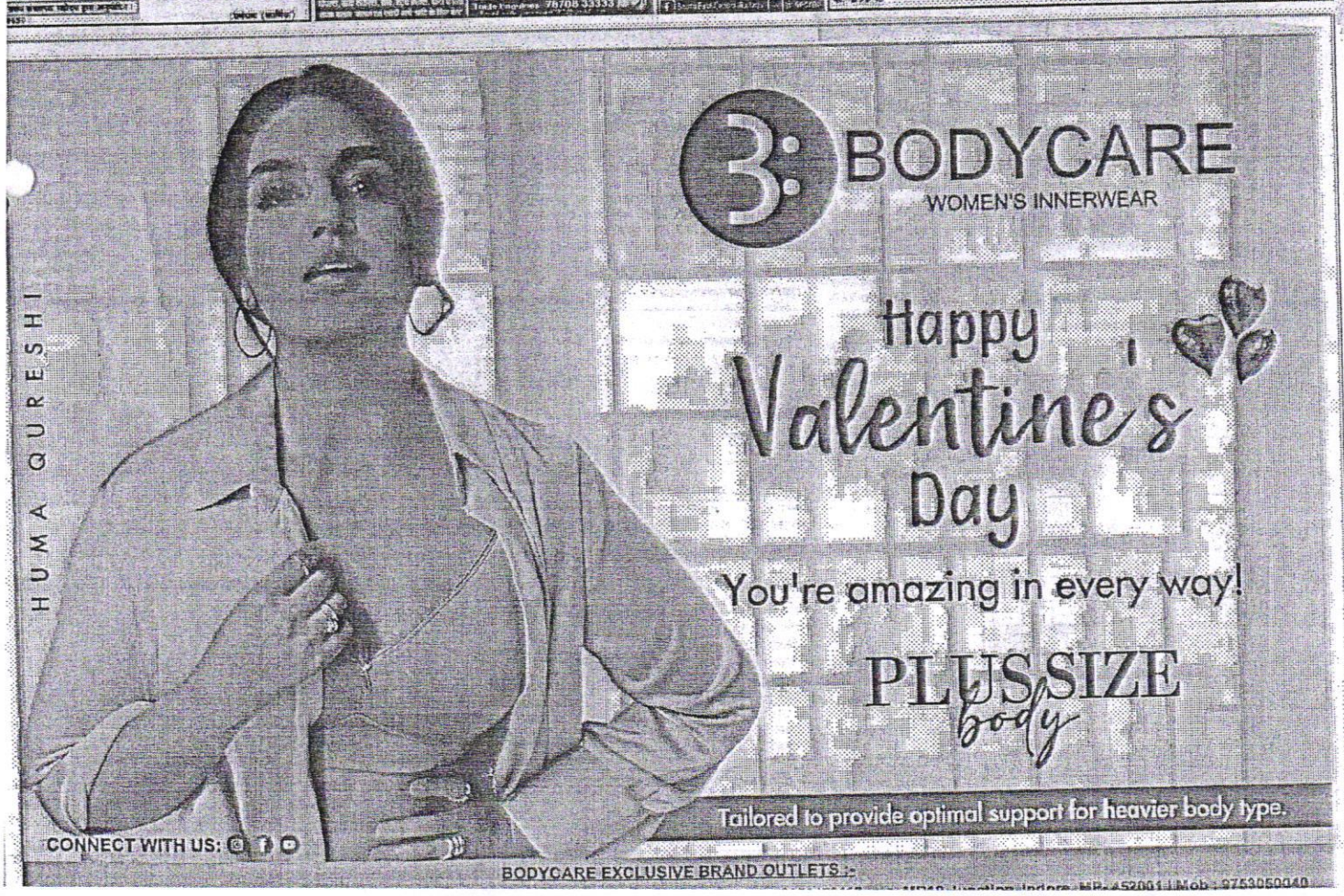
ई-अपशिष्ट (E-Waste) के मैन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर हेतु

- भारत सरकार के मंत्रालय, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा जारी अधिसूचना दिनांक 801 (अ) दिनांक 02 नवम्बर, 2022 के अनुसार पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत ई-अपशिष्ट (प्रबंधन) नियम, 2016 के स्थान पर ई-अपशिष्ट (प्रबंधन) नियम, 2022 बनाये गए है। यह नियम दिनांक 01 अप्रैल, 2023 से प्रभावशील है।
  1 (नियम का विस्तृत विवरण वेबसाईट www.cpcb.nic.in पर उपलब्ध है।)
- यह नियम इलेक्ट्रॉनिक और इलेक्ट्रिकल उपकरण एवं उनके कम्पोनेंट, कन्जूमेबल, पार्ट्स और स्पेयर्स के निर्माण, बिक्री, पुनःचक्रण, खरीदने, इन्हें रखने, स्टोर करने और प्रोसेसिंग में शामिल सभी मैन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर पर लागू है।
- केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा सभी मैन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर को रजिस्ट्रेशन कराने हेतु ऑनलाईन पोर्टल (https://eprewastecpcb.in) विकसित किया गया है।
- नियम की धारा-4 (1) के अनुसार सभी मैन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के ऑनलाईन पोर्टल में रजिस्ट्रेशन कराना अनिवार्य है।
- नियम की धारा-4 (5) के अनुसार सभी मैन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के ऑनलाईन पोर्टल पर प्रति रजिस्ट्रेशन के व्यवसाय नहीं कर सकते है।
- केन्द्रीय प्रदूषण नियंत्रण बोर्ड के ऑनलाईन पोर्टल पर प्रति रजिस्ट्रेशन के व्यवसाय कराने वाले मैन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर को नियम के धारा-22 (3) के अनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति (Environment Compensation-EC) अधिरोपित की जायेगी।

अतः उपरोक्त निर्देश के मद्देनजर से छत्तीसगढ़ राज्य की सीमा में कार्यरत समस्त इलेक्ट्रॉनिक्स और इलेक्ट्रिकल उपकरण निर्माता, प्रोड्यूसर, रिफर्बिशर्स एवं रिसाईक्लर्स को सूचित किया जाता है कि उपरोक्तानुसार इलेक्ट्रॉनिक्स के विनिर्माताओं, ब्रान्ड ओनर्स, रिफर्बिशर्स एवं रिसाईक्लर्स को सूचित किया जाता है कि उपरोक्तानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित पोर्टल के माध्यम से रजिस्ट्रेशन प्राप्त कर व्यवसाय करें अन्यथा होने इकाईयों के विरुद्ध ई-अपशिष्ट (प्रबंधन) नियम, 2022 की धारा - 22 (3) के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने अथवा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-15 के तहत न्यायालयीन कार्यवाही की जा सकती है।

आदेश से,
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नया रायपुर अटल नगर, रायपुर (छ.ग.)

सं.-3964S



FROM THE FRONT PAGE

PM Modi, President...

issues, the Ministry of External Affairs said in a statement.

"I thank you for this grand welcome of me and my team. As you said, I feel that wherever I have come here, I have always felt that I have come to my home and family," Prime Minister Modi said in his opening remarks at the bilateral meeting with the UAE President.

"We have met five times in the last seven months. Today, there is a mutual partnership between India and UAE in every sector," he said.

The two leaders witnessed the exchange of eight agreements including a Bilateral Investment Treaty, MoU on cooperation in the field of electrical interconnection and trade and an Inter-governmental Framework Agreement between India and UAE on the India-Middle East Economic Corridor.

The Bilateral Investment Treaty will be a key enabler for further promoting investments in both countries. India has signed both a Bilateral Investment Treaty and a Comprehensive Economic Partnership Agreement with UAE, the statement said.

Other agreements agreed upon included an MoU on cooperation in Digital Infrastructure Projects, a Cooperation protocol between the National Archives of the two countries, an MoU for cooperation in the field of heritage and museums, an agreement on interlinking of the instant payment platforms - UPI (India) and AANI (UAE) and an agreement on inter-linking domestic debit/credit cards - RuPay (India) with IAYWAN (UAE).

RuPay card at Abu Dabhi...

"We are embarking on a new FinTech era with the launch of my UPI RuPay card and your Jaywan card," Modi said as he met President Nahyan and termed it as a big achievement in itself.

The two leaders witnessed the exchange of multiple bilateral agreements, according to a statement from the Ministry of External Affairs.

It included an agreement on interlinking of the instant payment platforms - UPI (India) and AANI (UAE), which will facilitate seamless cross-border transactions between the two countries.

Farmers try to...

Farmer leaders said police also fired rubber bullets, and claimed over 60 protesters were hurt in the "attack" on them at Shambhu border, close to Haryana's Ambala city.

Police used tear gas and water cannons against the protesters at the border in state's Jind district as well. According to police, nine of their men suffered injuries in this clash at Data Singhwala-Khanauri border.

In the evening, after a face-off with police that lasted several hours, farmer leaders called off the protest for the day. They said they would resume the march from Shambhu on Wednesday.

The Samyukta Kisan Morcha (Non-Political) and the Kisan Mazdoor Morcha are spearheading the 'Delhi Chalo' agitation to put pressure on the Centre for their demands, including a law on minimum support price for crops and loan waivers.

The Punjab and Haryana High Court on Tuesday issued notices to the Centre and the states of Haryana and Punjab, on two petitions.

One of them sought directions from the court to stay "obstructive" actions by two state governments and the Centre. The other pleaded for directions to ensure no highway is blocked by the protesters.

The march began around 10 am from Punjab's Fatehgarh Sahib, about 40 km from the Haryana border as farmers, including women, packed themselves in tractor-trolleys.

An excavator was a part of one convoy, with a farmer in Amritsar saying it would be used to break barricades.

Police barriers have been put up at several places in BJP-run Haryana on the highway to Delhi. And at major entry points to the capital, the Delhi Police has installed layers of barriers that include barbed wire, concrete slabs and tyre-bursting strips on the road.

The "fortification" of Delhi reminded many of the farmers' agitation for the repeal of the Centre's agri-marketing laws in 2021. The protesters had then blockaded the main roads leading into Delhi for months.

Though the protesters were nowhere near the city, traffic crawled at a snail's pace at many places in the Delhi-NCR region because of the barricades regulating access to key roads. This was apart from the barriers at Singhu and Tikri borders.

On Tuesday, there was no significant movement by Haryana farmers to join the march.

Ex-Mah CM Chavan...

nerges amidst speculation at he might be given the ya Sabha nomination.

When asked about any mmunication from senior ngress leaders Sonia ndhi and Rahul Gandhi, avan chose to evade a ect response.

Addressing concerns sed by Shiv Sena (UBT) der Sanjay Raut regard-the Adarsh scam, Chavan ended himself, stating, e Bombay High Court's ision favoured me. I view as a political mishap. hough certain agencies e contested the court's ng. I have endured ugh and consider it a -issue now."

mmer Chief Minister and Sena (UBT) President hav Thackeray has also d up the Adarsh hous-scam to target Chavan said on Monday that if BJP sends him to the Sabha, it will amount disrespecting martyred ers.

ackeray on Tuesday took a jibe at Chavan aid that instead of going BJP, he should have and met farmers in hwada, who have been ed by the unseasonal ll and hailstorm.

pite speculations link-e scandal to his exit from the Congress, Chavan maintains that his decision was self-directed and not influenced by past controversies.

He said he had made a new beginning of his life. "In the last 38 years of my political life, starting a new journey, I would like to do some good work and go ahead with progressive thoughts.

"Politics is a way of service to society. Some people have criticised my decision, I will not make any personal remarks against anyone," he said.

He emphasised his commitment to a proactive and constructive approach towards development, referencing past collaborations with Fadnavis during their respective tenures juxtaposed as Chief Minister and opposition leader.

He pledged to bolster BJP's presence in Maharashtra, citing his dedication to enhancing the party's electoral prospects.

Reflecting on his decision to switch allegiances, Chavan highlighted his alignment with the inclusive ethos of "Sabka Saath, Sabka Vikas" propagated by PM Modi and affirmed his intent to abide by the party's directives and contribute positively to the national growth trajectory.

SC refuses to stay new law on appointment of CEC and ECs

NEW DELHI, Feb 13 (PTI)

The bench listed the matter along with other pending petitions on the issue for hearing in April

THE Supreme Court on Tuesday refused to stay the operation of the new law that provides for appointment of the Chief Election Commissioner and Election Commissioners by a panel which does not include the Chief Justice of India.

A bench of Justices Sanjiv Khanna and Dipankar Datta issued notice to the Centre on a plea filed by an NGO, Association for Democratic Reforms, and listed the matter along with other pending petitions on the issue for hearing in April.

The plea challenged the constitutional validity of the Chief Election Commissioner and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Act, 2023.

Advocate Prashant Bhushan, appearing for the NGO, submitted the law is contrary to the constitution bench judgement of the apex court which had directed the inclusion of the CJI in the panel mandated to pick the CEC and ECs. He said two election commissioners are about to superannuate, and if the operation of the law is not stayed, the plea will become infructuous.

"Sorry, we cannot grant you interim relief in the matter. The matter of constitutional validity never becomes infructuous. We know our parameters for granting interim relief," the bench told Bhushan, when he insisted on an interim stay.

Bhushan, however, again urged the court to grant a stay, especially on Section 7 of the Act, by which the panel is constituted for appointment of the chief election commissioner and election commissioners, saying that the issue is important as general elections are around the corner.

Justice Khanna said, "It's not a matter which can be decided like this. A legislation of Parliament cannot be stayed like this. We have to examine the issue in terms of power of judicial review. We will hear this petition along with other pending petitions on the issue."

Election Commissioner Anup Chandra Pandey is set to retire on February 14, while Chief Election Commissioner Rajiv Kumar will demit office on February 18, 2025.

On January 12, the top court had issued notices on two separate petitions challenging the constitutional validity of the law and they are listed for hearing in the month of April.

Section 7 of the Chief Election Commissioner and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Act, 2023 states– "Chief Election Commissioner and other Election Commissioners shall be appointed by the President on the recommendation of a Selection Committee consisting of — (a) the Prime Minister — Chairperson; (b) the Leader of Opposition in the House of the People — Member; (c) a Union Cabinet Minister to be nominated by the Prime Minister — Member."

"However, the impugned section restores the earlier position of law i.e. Appointment of CEC and EC would be done solely by the executive. The selection committee is dominated by the members from executive i.E. Prime Minister and Union Cabinet Minister to be nominated by the Prime Minister," it said.

Encounter breaks out between forces, Maoists

BOKARO, Feb 13 (PTI)

AN encounter broke out between security forces and Maoists in Jharkhand's Bokaro district on Tuesday, a police source informed.

The gunfight is still on amid heavy rainfall in the Gindhaunlya forest in Gomia block of the district, they said.

However, no casualty has been reported yet, the police said.

Bokaro Superintendent of Police (SP) Priyadarshi Alok told PTI, "There is information of an ongoing encounter between security forces and extremists since morning. No casualty or injury has been reported yet."

Police had a tip-off about the presence of a Maoist squad in the forest, another police official said.

He said that the exchange of fire took place during the search operation.

JEE-Main RESULTS | 23 bag 100 score in 1st edition of exam

NEW DELHI, Feb 13 (PTI)

TWENTY three candidates have bagged the perfect 100 score in the engineering entrance exam JEE-Main 2024 with a maximum of them being from Telangana, the National Testing Agency announced on Tuesday.

Over 11.70 lakh candidates had appeared for the first edition of the crucial exam.

Among the candidates who secured an NTA score of 100, seven are from Telangana, two from Haryana, three each from Andhra Pradesh, Rajasthan and Maharashtra, two from Delhi and one each from Gujarat, Karnataka and Tamil Nadu. All of them are males.

According to NTA officials, NTA score is not the same as percentage of marks obtained but normalised scores. NTA scores are normalised scores across multi-session papers and are based on the relative performance of all those who appeared for the examination in one session, a senior official explained.

The marks obtained are converted into a scale ranging from 100 to 0 for each session of examinees, the official added. According to the officials, a Central Control Room was opened to monitor and facilitate the smooth conduct of the examination on the ground. "2 national coordinators, 18 regional coordinators, 303 city coordinators, 1,083 observers, 150 technical observers, and 162 deputy observers were deployed. Live CCTV Surveillance was planned in all examination centres to curb malpractice in the examination," the official said.

"The NTA also made arrangements for live viewing of remote locations of all examination centres from the Control Room located in the NTA premises of New Delhi. Recording of CCTV Systems was also done," the official added.

Siddaramaiah announces cash prize of Rs 50 lakh for Bopanna

BENGALURU, Feb 13 (PTI)

KARNATAKA Chief Minister Siddaramaiah on Tuesday congratulated ace tennis player Rohan Bopanna for winning the men's doubles Australian Open title and announced a prize of Rs 50 lakh. He felicitated Bopanna in the presence of his family.

Information Technology Minister Priyank Kharge, Minister Shivraj Thangadagi and others were also present.

Taking to the social media platform 'X', Siddaramaiah said, "Met and congratulated Rohan Bopanna, who won the men's doubles title of Australian Open tennis tournament and announced a prize of Rs 50 lakh."

Bopanna became only the third Indian to win a men's doubles Grand Slam title, taking the Australian Open crown with partner Matthew Ebden after a commanding win over Simone Bolelli and Andrea Vavassori in the final held recently.

Only the iconic Leander Paes and Mahesh Bhupathi have won major titles for India in men's tennis, while trailblazer Sania Mirza did it in women's tennis.

It was Rohan Bopanna's second Grand Slam title, having won the French Open mixed doubles trophy title with Canada's Gabriela Dabrowski in 2017.

CM says, Manipur to 'deport' those who came post 1961

IMPHAL, Feb 13 (PTI)

A DAY after Manipur Chief Minister N Biren Singh said those who entered and settled in the State after 1961 would be identified and deported, experts on Tuesday raised doubts over viability of the move.

They said the identification of illegal immigrants was a "welcome step" but their deportation would be difficult unless the foreign countries concerned recognise them as their bonafide citizens.

The Northeastern State has been rocked by ethnic strife since May last year, and the Government has accused a section of immigrants from neighbouring Myanmar of fomenting trouble.

Speaking at the launch of 'Project Buniyaad' on Monday, the Chief Minister said, "Those who entered and settled in the state after 1961, irrespective of castes and communities, would be identified and deported."

The Chief Minister's assertion comes after the Manipur Cabinet had, in June 2022, approved a proposal to adopt 1961 as the base year for determining the "native status" of residents of the state for effective implementation of the inner line permit.

'AI Integration in e-Jagriti portal to reduce pending cases in consumer courts'

NEW DELHI, Feb 13 (PTI)

CONSUMER Affairs Secretary Rohit Kumar Singh on Tuesday asserted that Integration of Artificial Intelligence in 'e-Jagriti' portal will help reduce the number of pending cases in consumer courts. e-Jagriti portal provides simple, fast and more cost-effective consumer dispute redressal software solution at all levels. It is envisaged to Integrate consumer grievance platforms, namely, Online Case Monitoring System (OCMS), E-Daakhil, NCDRC Case Monitoring System, CONFONET website, mediation application, in a single platform. The Department of Consumer Affairs on Tuesday organised a capacity building workshop for all the stakeholders to make them familiar with the features of "e-Jagriti".

Addressing the conference, Singh, asserted that the "AI integration in e-Jagriti will help in reducing the pendency of consumer cases in the Consumer Commissions."

"He encouraged all the stakeholders to reduce the pendency by use of technology and e-Jagriti," the statement said. In December, Union Minister for Consumer Affairs, Food and Public Distribution Piyush Goyal had launched modernised CONFONET software into the "e-Jagriti" portal.

In the three-tier Consumer Commissions, the use of online consumer court case Monitoring & Management System CONFONET has supported consumer cases for over 15 years.

SOUTH EAST CENTRAL RAILWAY
E-TENDER NOTICE

E-Tender Notice No.: TRD-R-2023-E21 Dated: 06.02.2024
Name of Work: Replacement of Tarsed Canteven over Raipur Division (Pr-II).
Cost of the Work: ₹2,77,09,269/-
Bid Security: ₹2,86,600/- Submission of Tender: Up to 12:00 Hrs on Date 07.03.2024. Opening of Tender: At 12:30 Hrs. on Date 07.03.2024. For further details/ purchase of tender documents, eligibility criteria and the complete details of the above work, please contact the office of the Senior Divisional Electrical Engineer (TRD), SECR, Raipur or may download the tender documents which is available on www.ireps.gov.in.

Sr. Divl. Electrical Engineer-TRD
South East Central Railway, Raipur

PUBLIC NOTICE

I would like to inform the general public that My Client Shri. Mohammad Ishak Anwar S/o Shri. Mohammad Mukarab Ansari R/o M. G. Nagar, Near School Ambagh, Tehsil & Dist. Raipur (C.G), is the absolute owner of the property situated at Village Ambagh, Dr. Rajendra Prasad Ward No. 46 (New) Khasra No. 50, Pls. No. 4846, RC Raipur - 11/1/Ambagh, Tehsil & Dist. Raipur (C.G), Khasra No. 20345 area 1000 Sqft.

That the Prior Original deed of above said land which was registered to Sub Registrar office Raipur (C.G) by Sellers Smt. Kavita Marwaha, W/o Late Shri. Balish Marwaha, Shri. Bittesh Brd. Alji, Smt. Jaya Gandhi all are S/o & D/o Late Shri. Balish Marwaha in the favour of Shri. Dinesh Mukhija S/o Shri. Manmohan Mukhija with vide Registered sale deed dated 21/03/2012, Vol. No. 57/25, Doc. No. 10275 was lost by my client Noor Ashish Basi Chopra, Raipur (C.G).

If any transaction is done in respect of above mention property without the consent of my client, is not binding on him & my client is not responsible for such transactions.

If any persons, Government institution, Bank, Government Institution, Financial Institution etc. have any kind of claim, kindly contact on below given address with relevant document within the seven days from the date of this publication.

If any Person/s who finds it is requested to return the same to us at below mentioned address.

Place- Raipur (C.G)
Date - 13/02/2024

Kuldeep J. Mahant
Advocate
Nishtha, Plot No. 66, Park Bernard Society Near Ramkrishna Vihar Lakhanadi, Raipur (C.G) Mob-8305427188

Directorate Veterinary Services, Chhattisgarh
Indrawati Bhawan, Block-3, Nawa Raipur Atal Nagar
Phone no. 0771-2331383,84,86
Fax No. 0771-2331392/95, email--dirvet.cg@nic.in

e Tender Invitation Notice

Online Tenders are invited For Rate Contract for Supply Of AI Equipments For Artificial Insemination (AI) Work In Goats for financial year 2023-24 of Department of Veterinary Services, Chhattisgarh. The detailed schedules are as follows.

S. No.	Tender Details	Name of Work	Approximate Amount
1	Tender No. - 200 Date - 12/02/2024	RATE CONTRACT FOR SUPPLY OF AI EQUIPMENTS FOR ARTIFICIAL INSEMINATION (AI) WORK IN GOATs	Rs. 36.17 Lakh
2	Starting Date of Online Tender Submission - 13/02/2024 Time 8:30 PM		
3	Pre Bid Meeting Date - 20/02/2024 Time 3:00 PM (Venue- office of DVS C.G. Raipur)		
4	Last Date of Tender Submission - 15/03/2024 Up to 5:30 PM		

The detailed tender documents and the list of items are made available under Department-Livestock Development Department (LDD) on website https://www.eproc.cgstate.gov.in and https://agriportal.cg.nic.in/ahd

Director
Veterinary Sevices
Chhattisgarh

HTRVS-0774/14.2.24

छत्तीसगढ़ पर्यावरण संरक्षण मंडल
मर्यादा भवन, मार्ग ब्लॉक, सेक्टर-19
नवा रायपुर, अटल नगर, रायपुर (छ.ग.) 492002
ई-मेल - hocpcb@gmail.com

आम-सूचना

ई-अपशिष्ट (E-Waste) के मेन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर हेतु

- भारत सरकार के पर्यावरण वन एवं जलवायु अभिवर्धन मंत्रालय द्वारा जारी अधिसूचना क्रमांक 801 (अ) दिनांक 02 नवम्बर, 2022 के अनुसार प्रदूषण (संरक्षण) अधिनियम, 1986 के अन्तर्गत ई-अपशिष्ट (प्रबंधन) नियम, 2016 के स्थान पर ई-अपशिष्ट (प्रबंधन) नियम, 2022 बनाये गये है। यह नियम दिनांक 01 अप्रैल, 2023 से प्रभावशील है। नियम का विस्तृत विवरण वेबसाइट www.cpcb.nic.in पर उपलब्ध है।
- यह नियम इलेक्ट्रॉनिक और इलेक्ट्रॉनिक्स उपकरण एवं इनके उत्पादक, कन्ज्यूमर्स, पार्टस और कंपोनेंट के निर्माण, बिक्री, रखरखाव, खरीदने, बेचने करने, रिटेल करने और प्रोसेसिंग में शामिल सभी मेन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर पर लागू है।
- केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा सभी मेन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर को पोर्टल (https://eprwastecpcb.in) पर रजिस्ट्रेशन कराने हेतु अनिवार्य किया गया है।
- नियम की धारा-4 (1) के अनुसार सभी मेन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के ऑनलाईन पोर्टल में रजिस्ट्रेशन कराना अनिवार्य है।
- नियम की धारा-4 (2) के अनुसार सभी मेन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के ऑनलाईन पोर्टल पर कॉर्य रजिस्ट्रेशन के प्रावधान लागू होने जा रहे है।
- केन्द्रीय प्रदूषण नियंत्रण बोर्ड के ऑनलाईन पोर्टल पर कॉर्य रजिस्ट्रेशन के प्रावधान लागू होने वाले मेन्युफैक्चरर, प्रोड्यूसर, रिफर्बिशर्स और रिसाईक्लर को नियम के धारा-22 (3) के अनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति (Environment Compensation-EC) अधिरोपित की जावेगी।

अतः उपरोक्त नियमों के अनुपालन में छत्तीसगढ़ राज्य की सीमा में कार्यरत समस्त प्रोड्यूसर्स, रिफर्बिशर्स और इलेक्ट्रॉनिक इक्विपमेंट्स के विनिर्माताओं, क्रय कर्ताओं, रिफर्बिशर्स एवं रिसाईक्लर्स को सूचित किया जाता है कि उपरोक्तानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित पोर्टल के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने अथवा पर्यावरण (संरक्षण) अधिनियम 1986 की धारा-15 के तहत न्यायालयीन कार्यवाही की जा सकती है।

- अपर सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर, अटल नगर, रायपुर (छ.ग.)

HTR/CGS-39545/14.02.24

छत्तीसगढ़ पर्यावरण संरक्षण मंडल

पर्यावास भवन, सेक्टर – 19,
नवा रायपुर अटल नगर, जिला– रायपुर (छ.ग.) 492002
Email add- hocecb@gmail.com

क्रमांक7849/मुख्या./वैज्ञा./छ.ग.प.सं.मं./2024 नवा रायपुर,अटल नगर दिनांक 05/01/2024

प्रति,

अवर सचिव,
छ.ग. शासन,
आवास एवं पर्यावरण विभाग,
मंत्रालय, महानदी भवन,
नवा रायपुर अटल नगर, रायपुर (छ.ग.)

विषयः– Order passed in M.A. No. 98/2022 In Original Application No. 180/2021.

संदर्भ :– आपका पत्र कमांक एफ 4–14/2022/32 दिनांक 09/11/2023.

----:OO:----

उपरोक्त विषयांतर्गत लेख है कि माननीय राष्ट्रीय हरित अभिकरण, प्रमुख पीठ, नई दिल्ली प्रकरण कमांक ओ.ए. कमांक 180/2021 Mukul Kumar v/s State of Uttar Pradesh & Ors में पारित आदेश दिनांक 17/10/2023 के अनुपालन में एक दिवसीय प्रशिक्षण कार्यकम का आयोजन दिनांक 20/12/2023 को निमोरा स्थित छ.ग. प्रशासनिक अकादमी में कराया गया जिसका कार्यवाही विवरण संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है। उक्त प्रकरण की आगामी सुनवाई दिनांक 12/01/2024 को नियत है। तदानुसार उक्त प्रकरण में दिनांक 23/01/2023 को पारित आदेश कें बिन्दु कं 17 एवं 18 के संबंध में पालन प्रतिवेदन (Complionce Report) माननीय राष्ट्रीय हरित अभिकरण के समक्ष प्रस्तुत किया जाना है। उक्त कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नः– उपरोक्तानुसार।

सदस्य सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर अटल नगर रायपुर (छ.ग)

O/C

माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रमुख बेंच नई दिल्ली

OA No. 180/2021

Mukul Kumar

V/s

State of Uttar Pradesh & Ors

आदेश दिनांक – 23/01/2023

उक्त प्रकरण जैव चिकित्सा अपशिष्ट (प्रबंधन) नियम, 2016 अनुसार कोविड–19 अपशिष्ट का निपटान नहीं किये जाने के विरूद्ध दायर किया गया है।

माननीय एन.जी.टी. द्वारा जारी आदेश के अनुसार अभी भी जैव चिकित्सा अपशिष्ट (प्रबंधन) नियम, 2016 के प्रावधानों का धरातलीय स्तर पर कियान्वयन एक बड़ी चुनौती है जिसके कारण जन स्वास्थ्य तथा पर्यावरण के दृष्टिगत समस्या बनी हुई है। इस प्रकार समाधानकारक कार्यवाही तैयार किये जाने तथा उसका कियान्वयन किया जाना आवश्यक हो गया है। माननीय एन.जी.टी. ने इस संबंध में कार्यवाही को और मजबूत करने हेतु सभी कलेक्टरों को जिला पर्यावरणीय योजना की सक्षम जानकारी प्राप्त करने का सुझाव दिया।

माननीय एन.जी.टी. अनुसार –*"जिला पर्यावरणीय योजना के क्रियान्वयन के लिए जिला कलेक्टरों की प्रमुख भूमिका है। इस हेतु यह उचित होगा कि इस संबंध में उन्हे ट्रेनिंग प्रदान की जाये। राष्ट्रीय न्यायिक अकादमी भोपाल ने एक विषय के रूप में न्यायिक अधिकारियों के ट्रेनिंग का हिस्सा बनाया गया है। इसका अनुसरण करते हुये प्रशासनिक ट्रेनिंग संस्थाओं में ऐसे विषयों को शामिल किया जाना चाहिये। यह ट्रेनिंग अकादमिक स्तर के साथ–साथ ऐसी जगहों का फिल्ड विजीट भी किया जाये जहां पर सफल पर्यावरणीय अनुपालन मॉडल (Environmental Compliance Model) मौजूद है। ऐसी ट्रेनिंग पुलिस अकादमी एवं सरकारी वकीलों को भी दी जा सकती है। शुरूआत में ऐसी ट्रेनिंग सभी कलेक्टरों को दी जा सकती है एवं इसके पश्चात् सभी उन अधिकारियों को जिन्हे कि भविष्य में कलेक्टर की भूमिका निभानी है अथवा ऐसे मुद्दों पर काम करना है।"*

उपरोक्तानुसार Secretary, DoPT, GoI and Chief Secretaries of all States/UTs को दिये गये सुझावों पर कार्यवाही कर रिपोर्ट (action taken reports) दो माह के भीतर माननीय एन.जी.टी. के समक्ष ई–मेल के माध्यम से (judicial-ngt@gov.in) प्रस्तुत किये जाने के संबंध में निर्देश प्राप्त हुये थे।

इस प्रकार माननीय नेशनल ग्रीन ट्रिब्युनल द्वारा पारित आदेश ओ.ए. कमांक 180/2021, *"मुकुल कुमार विरूद्ध उत्तर प्रदेश शासन एवं अन्य"* के अंतर्गत दिनांक 23.01.2023 को जारी आदेश अनुसार छ.ग. पर्यावरण संरक्षण मंडल द्वारा दिनांक 20.12.2023 को "जिला पर्यावरणीय योजना" के कियान्वयन पर एक दिवसीय प्रशिक्षण कार्यशाला का आयोजन छ.ग. प्रशासान अकादमी, निमोरा, रायपुर में किया गया। कार्यक्रम के मिनट्स संलग्न–1 अनुसार है।

संलग्न–1

छत्तीसगढ़ प्रशासन अकादमी, निमोरा, रायपुर में आयोजित एक दिवसीय कार्यशाला के मिनट्स निम्नानुसार है–

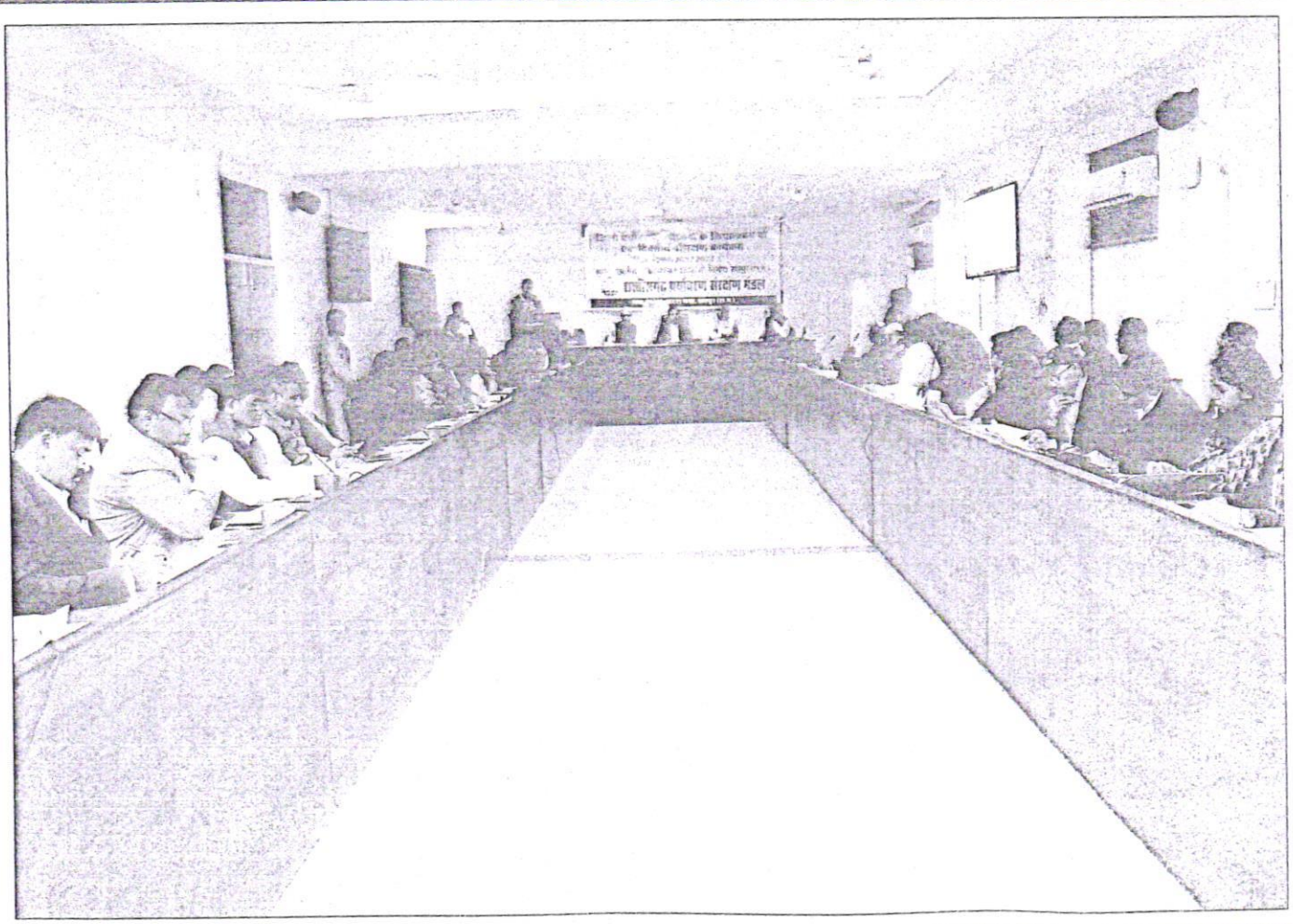
- प्रशिक्षण कार्यक्रम के प्रारंभ में श्री आशीर्वाद चाणक्य, सहायक विधि अधिकारी, छ.ग. पर्यावरण संरक्षण मंडल द्वारा कार्यक्रम के उद्देश्य, माननीय नेशनल ग्रीन ट्रिब्युनल द्वारा पारित आदेश ओ.ए. क्रमांक 180/2021, *"मुकुल कुमार विरूद्ध उत्तर प्रदेश शासन एवं अन्य"* के अंतर्गत दिनांक 23.01.2023 को जारी आदेश तथा एन.जी.टी. के विषय में जानकारी प्रस्तुत की गई। संबंधित फोटोग्राफ्स **संलग्नक–2** अनुसार है।
- प्रशिक्षण कार्यक्रम में छत्तीसगढ़ राज्य के विभिन्न जिलों के जिलाध्यक्ष कार्यालय के प्रतिनिधि के रूप में संयुक्त कलेक्टर्स/डिप्टी कलेक्टर्स, नगर पालिक निगम के प्रतिनिधि के रूप में आयुक्त, सहायक अभियंता आदि तथा छत्तीसगढ़ पर्यावरण संरक्षण मंडल के अधिकारी उपस्थित थे। उपस्थिति पत्रक **संलग्नक–3 अनुसार है।**
- कार्यक्रम के मुख्य व्याख्याता डॉ. वाय. के. सक्सेना (वैज्ञानिक–ग) एवं डॉ. अनुप चतुर्वेदी (वैज्ञानिक–ख) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.) थे। डॉ. वाय. के. सक्सेना (वैज्ञानिक–ग) द्वारा नगरीय ठोस अपशिष्ट, प्लास्टिक एवं ई–वेस्ट प्रबंधन, निर्माण एवं विध्वंस अपशिष्ट के संबंध में विस्तृत व्याख्यान प्रस्तुत किया गया।
- डॉ. अनुप चतुर्वेदी (वैज्ञानिक–ख) द्वारा जैव चिकित्सा अपशिष्ट प्रबंधन पर विस्तृत व्याख्यान प्रस्तुत किया गया। इनके द्वारा उक्त अपशिष्टों के अंतर्गत नियमों की सहज व्याख्या, नियमों के पालन के दौरान आने वाली चुनौतियों, रिसायक्लेबल तथा नॉन रिसायक्लेबल अपशिष्टो की जानकारी, जैव चिकित्सा उपचार सुविधा, ई–अपशिष्ट रिसायक्लर्स, निर्माण एवं विध्वंस अपशिष्ट प्रोसेसिंग यूनिट तथा एस.एल.आर.एम. सुविधाओं के दायित्वों के विषय में अवगत कराया गया। **संबंधित फोटोग्राफ संलग्नक–4 अनुसार है।**
- कार्यक्रम की अगली कड़ी में फिल्ड विजीट किया जाना था, जिसके तहत् बालको मेडिकल सेंटर (कैंसर हॉस्पिटल), नवा रायपुर का दौरा किया गया। यहॉ सभी प्रशिक्षुओं द्वारा अपशिष्ट जनन स्त्रोत के स्तर पर अवगत हुये कि जैव चिकित्सा अपशिष्ट क्या है, श्रेणीवार जैव चिकित्सा अपशिष्टों के पृथक्करण, संग्रहण, भंडारण एवं उसके प्रबंधन हेतु अपनायी जाने वाली विधियों तथा एस.टी.पी. से दूषित जल का उपचार एवं पुनरूपयोग किस प्रकार किया जाता है आदि का अवलोकन किया गया। **संबंधित फोटोग्राफ संलग्नक–5 अनुसार है।**
- तत्पश्चात सभी प्रतिभागियों को मेसर्स एस.एम.एस. वाटरग्रेस इन्वायरोप्रोटेक्ट प्रा. लि., (संयुक्त जैव चिकित्सा अपशिष्ट उपचार सुविधा प्रदाता) सिलतरा, रायपुर का भ्रमण कराया गया। यहॉ इन्होने जैव चिकित्सा अपशिष्ट का निपटान इंसीनरेटर के माध्यम से किस प्रकार किया जाता है, संकमित प्लास्टिक, कॉच एवं धातु अपशिष्ट का निपटान किस प्रकार से किया जाता है, के संबंध में अवगत कराया गया। साथ ही CBWTF क्षेत्र में कार्यरत कार्मचारियों के स्वास्थ्य एवं सुरक्षा के लिए प्रावधानों के पालन का भी अवलोकन किया गया। **संबंधित फोटोग्राफ संलग्नक–06 अनुसार है।**
- क्षेत्र निरीक्षण के पश्चात् प्रशिक्षकों को स्मृति चिन्ह भेंट कर सम्मानित किया गया एवं सभी प्रशिक्षुओं को प्रमाणपत्र वितरित किया गया। अंत में वरिष्ठ वैज्ञानिक अधिकारी, डॉ. सुरेशचंद्र द्वारा सभी प्रतिभागियों से अपने कार्यक्षेत्र में पर्यावरणीय योजना के सफल कियान्वयन में पूर्ण सहयोग प्रदान करने की आशा के साथ कार्यक्रम को सफल बनाने के लिये सभी के योगदान की सरहना की एवं आभार व्यक्त किया गया। **संबंधित फोटोग्राफ संलग्नक–07 अनुसार है।**

Member Secretary
C.G. Environment Conservation Board,
RAIPUR

(2)

संलग्नक '2' 38

श्री आशीर्वाद चाणक्य, सहायक विधि अधिकारी उद्बोधन प्रस्तुत करते हुये



जिला पर्यावरणीय योजना के क्रियान्वयन पर एक दिवसीय प्रशिक्षण कार्यक्रम

दिनांक – 20.12.2023

स्थान – छ.ग. प्रशासनिक अकादमी, निमोरा।

39

832

क.	प्रतिभागी का नाम	पदनाम एवं विभाग	मोबाइल नं.	हस्ताक्षर	रिमार्क
1.	आस्था बोरकर	डिप्टी कलेक्टर, कांकेर	7089309029 aasthaborkar13@gmail.com	Aastha	—
2.	अंकित चौहान	डिप्टी कलेक्टर, कोण्डागाँव	9144993747 ankitchouhan614@gmail.com	Ank	stay
3.	अपूर्व तिवड़िया	डिप्टी कलेक्टर, धुरवा	7587459935 ak94120@gmail.com	A	Stay
4.	प्रितेश सिंह राजपूत	डिप्टी कलेक्टर, एम.सी.बी.	8770615471 priteshrajput1997@gmail.com	Pritesh	—
5.	Nitin Tiwari	Deputy Collector, Baladabazaar	8130148001 nitin.tiwari832@gmail.com	Nitin	—
6.	Nitish Verma	Deputy Collector, GPM	7587293201 nitish.vermadc@gmail.com	N Verma	—

4

40

833

क्र.	प्रतिभागी का नाम	पदनाम एवं विभाग	मोबाइल नं.	हस्ताक्षर	रिमार्क
7.	मनोज कुमार खण्डे	डिप्टी कलेक्टर, कलेक्ट्रेट मटासकुंडा	8839134449 mkkhandke06@gmail.com		—
8.	अजीत पुजारी	संयुक्त कलेक्टर जिला आर्थिक सुंगीली (Appointed 2014 @gmail.com)	94256 — 35818		—
9.	बैजनाथ कुमार कोसरे	संयुक्त कलेक्टर जिलाकुट	8305934291 Kshetrayya1988@gmail		—
10.	दीपक कुमार निकुंज	संयुक्त कलेक्टर दुर्ग	8717833848 dpkkumarnik1988@gmail.com		—
11.	भरत डुंग	संयुक्त कलेक्टर रायगढ़	bharatsandhruw.411.@gmail.com		—
12.	रामकुमार कुपाला	संयुक्त कलेक्टर चांपाजरी	9993643881 RKKipal1963@gmail.com		—
13.	सेवाराम दीवान	संयुक्त कलेक्टर कोरबा	7049240004 Sewaramsewaram111@gmail.com		—

15

41

834

क्र.	प्रतिभागी का नाम	पदनाम एवं विभाग	मोबाइल नं.	हस्ताक्षर	रिमार्क
14.	Hareesh Mandavi	UDA-cum-Commissioner municipal corporation Jagdalpur	9424243863 hareshmandavi78 gmail.com		—
15.	Aakanksha Pandey	Deputy Collector Jaijaipur- Champa	7869649251 aakanksha304 @gmail.com	Pandey	—
16.	T. R. Maheshwari	Dy collector Sarangarh Bilaigarh	8103365300 tekram.maheshwari @gmail.com		—
17.	Rajani Bhagat	D.C. Sachi	9174755256 rajanibhagat 944 @ gmail.com		—
18.	Tulsidas Markam	DC Jaspur	7773870140 tulsidasmarkam 111@123@mail.com.		—
19.	D. S. Mike	Dy Collector	9425002577	20/12/23	—
20.	Ajay Kishor Lakra	Joint. collector Rajod	9425225254	20/12/23	—

6

42

835

क्र.	प्रतिभागी का नाम	पदनाम एवं विभाग	मोबाइल नं.	हस्ताक्षर	रिमार्क
21.	Sumeet Barkel.	डिप्टी कलेक्टर, नारायणपुर	9303107038 Sumeet.barkel 96@gmail.com		- अवार्ड - Stay
22.	Kamal Kishore	Dy Coll. - SDM Sil	7354637303 kamalrps2012@gmail.com		—
23.	Avinash Thakur	Dy Collector MOHLA MANPUR	9407620657 avinashth1285@gmail.com		—
24.	Him Shweta Khakha	Jr. Scientist, RDCECB Raigarh	9424133262 shwetakhakha@gmail.com		
25.	R. P. Vasudev	Scientist RDCECB Bilaspur	6261959700 rpvasudev@gmail.com.		
26.	AKANKSHA NAYAK	Dy. Collector, Kabirdham	9713289788 akankshanayak08@gmail.com		—
27.	Priyanka Rani Gupta	Dy. Collector, Surajpur	8719981557 priyankaranigupta17@gmail.com		

(7)

क्र.	प्रतिभागी का नाम	पदनाम एवं विभाग	मोबाइल नं.	हस्ताक्षर	रिमार्क
28.	Ashutosh Kumar Dewangan	Deputy Collector, Raipur	9691276428 ashutosh6594@gmail.com	Ashutosh	—
29.	M.P. Dewangan	Asst. Engg. Nagar Palik Nigam Risheli	98271-78547 siddharthdewangan777@gmail.com		—
30.	Rohit Sahu	S.N Nigam Sachive N.P. Nigam Risheli	9425557326		—
31.	Sanjay Singh	R.O.C.E.C.B Raipur	9826613356		—
32.	Khemchand sahu	Jr. scientist RO CECB Raipur	9575788780		—
33.	Alok Ku. Sahu	A.E HO CECB, Nava Raipur	7000420824 alokkumarsahu17@gmail		—
34.	Tarun Kr. Thakur	AE, HOCECB, Nava Raipur Atal Nagar	6266413537		—

44

837

क्र.	प्रतिभागी का नाम	पदनाम एवं विभाग	मोबाइल नं.	हस्ताक्षर	रिमार्क
35.	अरुण कुमार	सहायक वैज्ञानिक, क्षेत्रीय कार्यालय अम्बिकापुर, छत्तीसगढ़ केन्द्रीय प्रदूषण नियंत्रण बोर्ड	9981803772		—
36.	नन्दकुमार पटेल	रसायनज्ञ (प्रभार) क्षेत्रीय पर्यावरण संरक्षण प्रयोगशाला बिलासपुर	9827495369		—
37.	उज्ज्वल कुमार मंडल	रसायनज्ञ क्षे.प्र.प. संरक्षण मंडल, बिलासपुर	9993039578		—
38.	डॉ. संदीप ल. नारनवरे	MCAP Consultant, CPCB posted at CECB, Navy Raipur	9637730785		
39.	[illegible]	[illegible] CECB Ambikapur	9406471710		—
40.	Ghanshyam Singh	Scientist RO. Jagdalpur	7748022627		
41.	HITESH KUMAR	Scientist RO Ambikapur	8718881169 hiteshbotany@gmail.com		—

(9)

45

838

क.	प्रतिभागी का नाम	पदनाम एवं विभाग	मोबाइल नं.	हस्ताक्षर	रिमार्क
42.	Prakriti Jagtap.	Assistant Engineer municipal corporation Dhamtari	jagtap.prakriti@gmail.com 81087-63049		—
43.	Manikchandel	Jr. Scientist RO CECB Korba	6261984145		—
44.	RK SONKAR	DY WII. Dist- Durmesang	9179675044		—
45.	R.R. SINGH	S.E. CECB Raipur	7587737388-2		—
46.	R.K. Sharma	SE CECB Raipur	96850-95441		—
47.	A. C. Maloo	S.E. CECB Raipur	9685095428		
48.	Ajay Gedam	SE, CECB, Raipur	9685095424		—

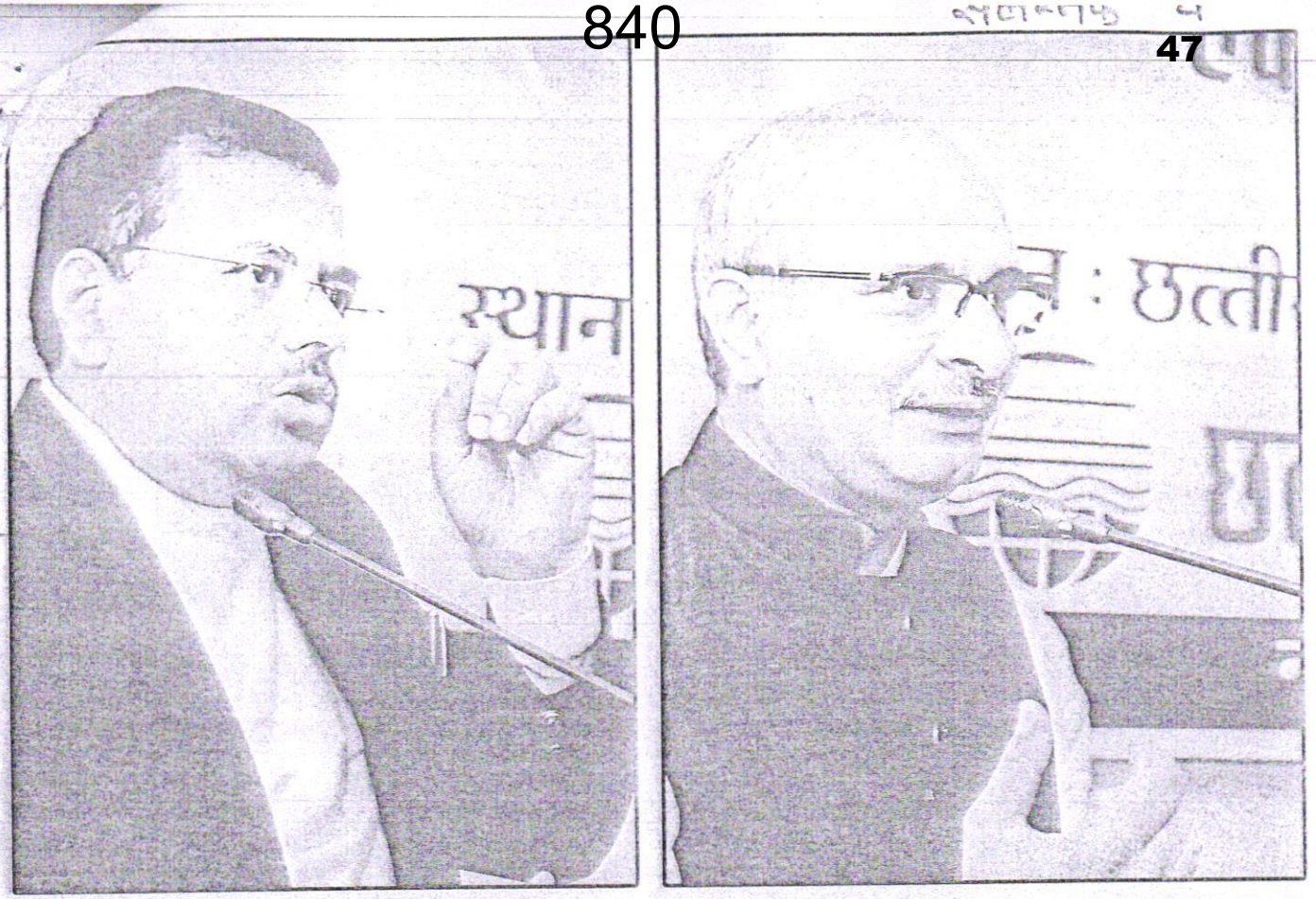
10

46

839

क्र.	प्रतिभागी का नाम	पदनाम एवं विभाग	मोबाइल नं.	हस्ताक्षर	रिमार्क
49.	अनूप कुमार बोहरे	अवर अभियन्ता, छ.ग. पर्या. संरक्षण मंडल	9685095430	Anoop Bohre	
50.	Atthiswaad Chanakya	Asst. Legal Officer, CECB	7898672708		
51.	Nandita Singh	Jr. Scientist HO CECB	7869480258		
52.	Chandrika Kanwar	Scientist HO CECB	7067179872	20.12.23	
53.	Dr. Anita Sahu	SSO HO CECB Raipur	96850 95423	20/12/23	
54.	Nilima Sonkar	Scientist, HO, CECB	7879914	20.12.2023	
55.					

11



कार्यक्रम के मुख्य व्याख्याता डॉ. वाय. के. सक्सेना (वैज्ञानिक ग) एवं डॉ. अनुप चतुर्वेदी (वैज्ञानिक ख) केंद्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.) द्वारा व्याख्यान प्रस्तुत करते हुये।

छ.ग. पर्यावरण संरक्षण मण्डल के अतिरिक्त मुख्य अभियंता (श्री अजय सिंह सगोरे) एवं अतिरिक्त मुख्य अभियंता (श्री जॉन एक्का) संयुक्त नियमों में उल्लेखित प्रावधानों की जानकारी देते हुये।

डॉ. सुरेशचंद्र, वरिष्ठ वैज्ञानिक अधिकारी द्वारा डॉ. वाय.के. सक्सेना को स्मृति चिन्ह भेंट किया गया।

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Execution Application No. 04/2024
In Original Application No. 512/2018
WITH M.A. No. 09/2024
In Original Application No. 512/2018

Shailesh Singh S/o Mr. Babu Singh — **Applicant**

Versus

State of UP &Ors. — **Respondent(s)**

Bharat Banavalikar — **Applicant in EA**

VAKALATNAMA

KNOW ALL to whom these presents shall come that I/we, Mr. Shitesh Kumar Verma, authorized representative of Chhattisgarh Environment Conservation Board, Raipur do hereby appoint,
Abhinay Sharma (D/2192/2011), Pooran Chand Roy (D/11009/2021), Kirti Vyas (MP/3250/2021), Parul Khurana (D/5897/2022), Deeksha Prakash (D/4182-A/2022).
(Hereinafter called the Advocate) to bemy/our Advocate in the above-noted case and authorize: -

To act, appear plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings, replications appeal cross-objections or petitions for executions, review, revision, restorations withdrawal compromise or other petition, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that many arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheque and grant receipt thereof and to do all other acts and things Which may be necessary to be done for the progress and in the course of the prosecution of the case.

To appoint and instruct and other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the attorney on our behalf.

And I/We the undersigned do hereby agree to rectify and confirm acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.
And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case in consequence of his absence from the Court when the said case is called up for hearing, or any negligence of the said Advocate/s or his/their Substitute.

And -I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same. The free settled is only for the above case and Court.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to those presents the contents of which have been understood by me/us this ...8th..... day of ....July.....of 2024

Client

Accepted subject to the terms of fees.

Advocates

Chief Chemist
C.G. Environment Conservation Board
Atal Nagar, Raipur (C.G.)

Kirti Vyas
Deeksha Abhinay
Parul D/11009/20

ADVOCATES' WELFARE FUND STAMP ₹25 1299148 DELHI TWENTYFIVE RUPEES

₹10 NCT OF DELHI COURT FEE DLCT0112584G2420P 01-JUL-2024